

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**M A No. 05 of 2022 in OA 231/2021**

P.G.Sethuram,  
S/o P.Govindasamy,  
14/41, perandai kattu valasu,  
Velappa Naicken Valasu Post,  
Kangayam Taluk,  
Tirupur District.

.....Applicant.

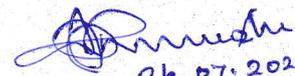
Versus

1. The Chairman,  
Tamilnadu Pollution Control board,  
No.76, Anna Salai Guindy,  
Chennai-Tamilnadu.
2. Directorate of Geology and mining,  
Rep by its Director,  
Alandur Road, Guindy Real Estate,  
Guindy, Chennai-600032.
3. State Environment Impact Authority of India,  
Rep by its Chairman,  
3<sup>rd</sup> Floor, Panagal Maligai, No.1, Jeenis Road, Saidapet,  
Chennai-60015.
4. The District Collector,  
Tirupur District,  
Karuppa Goundan Palayam,  
Tirupur-641604.
5. **Mr.R.Manoharan,**  
**Prop-M/s Manoharan Rough Stone and Gravel quarry,**  
**No.1,284, K.N.Garden,**  
**Andankoil keel pagam,**  
**Attur post,**  
**Karur-639008.**

.....Respondents.

**COUNTER AFFIDAVIT OF 5<sup>TH</sup> RESPONDENT**

I, R.Manoharan, S/o.K.K.Ramasamy, aged about 60 years residing at 1/284, K.N.Garden, Erode Main Road, Andankoil East Village, Attur Post, Karur-639008, is the 5<sup>th</sup> respondent in the MA No. 05 in O.A No. 231/2021 filed before the National Green Tribunal (S.Z) Chennai.

  
26.07.2022

2. I submit to deny averments made by petitioner in the affidavit filed in support of the MA No. 05/2022. I admit certain portion of the affidavit in which the petitioner has furnished truth and I deny rest of the content in the affidavit of the petitioner.

3. I submit that the petitioner in the year 2021 has sent a petition to the National Green Tribunal, New Delhi alleging the functioning of the stone quarry at S.F. No.733/2 and 734/2 and the crushing unit in the name of "M/s. ERODE MIINES" in survey No. 722,723,731,735,736,737 of Senapathipalayam Village, Vellakovil, Kangayam Taluk, Tirupur District and prayed to take action to cancel the quarry lease and the licence of the crushing unit.

4. I submit that the National Green Tribunal, New Delhi has taken the petition as Original Application and registered the same as O.A 300/2021 and transferred the same to the National Green Tribunal (S.Z.) Chennai as the subject matter in the petition related to the State of Tamilnadu. The National Green Tribunal in the order transferring the O.A No.300/2021 to National Green Tribunal (S.Z) and directed to conduct detailed study and enquiry in the subject area and to take action for violation, if any, as alleged in the petition.

5. I submit that on receipt of the O.A No.300/2021 from National Green Tribunal, New Delhi, the National Green Tribunal (S.Z) has registered the O.A No. 300/2021 of National Green Tribunal, New Delhi as O.A no. 231/2021 and conducted the trail. The National Green Tribunal (S.Z) has directed the District Collector, Tirupur to constitute a committee comprising of concerned Revenue Divisional Officer; District Environmental Engineer, Tamilnadu Pollution Control Board of the Tirupur District (North); and Deputy Director Geology and Mining of Tirupur District to conduct a detailed study in the subject area and to furnish report. As directed by the National Green Tribunal (S.Z), the District Collector, Tirupur has constituted the committee comprising the Revenue Divisional Officer, Dharapuram, District Environmental Engineer, Tamilnadu Pollution Control Board, Tirupur (North) and Deputy Director of Geology and Mining, Tirupur District and directed to inspect the Rough Stone quarry of M/s. R.Manoharan in SF. No.733/2 and 734/2, the crushing unit of "M/s. ERODE MIINES" in S.F. No. 722,723,731,735,736,737 of Senapathipalayam Village, Kangeyam Taluk, Tirupur District and furnish a report by incorporating the environmental violations, both in quarry and crushing units, if any, so as to send a report to National Green Tribunal (S.Z) with reference to the O.A No. 231/2021 filed by petitioner.

  
26.07.2022

6. I submit that as ordered by the District Collector, Tirupur, the Revenue Divisional Officer, Dharapuram; the Deputy Director Geology and Mining Tirupur District and the District Environmental Engineer, Tamilnadu Pollution Control Board Tirupur (North) inspected the stone quarry lease hold area on 15.12.2021 and conducted enquiry. The District Environmental Engineer, Tamilnadu Pollution Control Board who has inspected the stone quarry lease area and inspected the crushing unit situated adjacent to the stone quarry in S.F. No.722,723,731,735,736,737 conducted detailed enquiry. On completion, the Revenue Divisional officer, Dharapuram and the Deputy Director, Geology and Mining Tirupur District have submitted a report separately to the District Collector, Tirupur on the findings in the rough stone quarry. In their report it was stated that 2,00,243 Cubic Meter of Rough Stone and 29,864 Cubic Meter of Gravel were quarried and transported over and above the permitted quantity from the lease hold area by the lessee cum 5<sup>th</sup> respondent. This subject is being dealt separately with reference to the Acts and Rules both by the Revenue Divisional Officer, Dharapuram and the District Collector, Tirupur.

7. I submit that regarding violation of the Environment, the District Environmental Engineer, Tamilnadu Pollution Control Board Tirupur (North), once again inspected on 12.01.2022 conducted detailed study by deploying modern equipments. On completion of the detailed study, factual report was submitted to the National Green Tribunal (S.Z) in the O.A No. 231/2021.

8. I submit that the case in O.A No. 231/2021 was posted for final hearing on 09.03.2022 and a judgement was delivered by the National Green Tribunal (S.Z).In the judgement it was pronounced as follows.

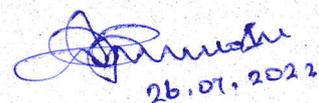
- i. Since, it is seen from the report submitted by the District Collector that some proceedings has been initiated against the 5<sup>th</sup> respondent for excess mining and also understood from the submission made by the Learned Counsel for the 5<sup>th</sup> respondent that an amount of RS.9,36,70,429/- has been imposed as compensation for excess mining by proceedings dated 13.01.2022 which was under challenge before the District Collector by filing an appeal, we feel that no further direction in this regard is required and the District Collector is directed to expedite the disposal of that appeal strictly in accordance with law.*

  
26.07.2022

- ii. *After the disposal of the appeal, the District Collector is directed to take appropriate steps for recovery of the amount if the appeal is dismissed and if the appeal ends against the 5<sup>th</sup> respondent, his right to challenge the same before appropriate authority is left open.*
- iii. *If the 5<sup>th</sup> respondent is doing any unauthorised quarrying, then the District Collector is directed to take appropriate action against the 5<sup>th</sup> respondent for doing unauthorised quarrying and initiate necessary proceeding in this regard against him in accordance with law.*
- iv. *Once the crusher unit starts operations during the period of validity of permission granted and if any, pollution is caused on account of the operation, then the applicant is at liberty to approach the pollution Control Board regarding the pollution aspect and in case any complaint is received, then the Pollution Control Board is directed to inspect the unit and if there is any violation is found, they are directed to take action against 5<sup>th</sup> respondent in accordance with law.*
- v. *The right of the applicant to approach this Tribunal in future, in case of any pollution caused on account of the activities of the 5<sup>th</sup> respondent is also left open.*
- vi. *Considering the circumstances, the parties are directed to bear their respective costs in the application.*
- vii. *Registry is directed to communicate this order to Director, Geology and Mines, Chairman, Tamilnadu Pollution Control Board and District Collector Tirupur for their information and compliance of the direction.*

*With above direction and observations, the application is disposed of.*

9. I submit that the above judgment clearly spelled out that there are no violations as far as environment is concerned except a few things which are to be rectified in the course of quarrying and running the crushing unit.

  
26.07.2022

10. I submit that the quarry lease granted for a period of 5 years from 12.01.2017 expired on 11.01.2022 and stopped quarrying activities on 11.01.2022 and I have also displayed a sign board, informing that the quarry in respect of S.F. No. 733/2 and 734/2 granted for a period of 5 years expired on 11.01.2022 and trespassers will be punished by reporting to the competent authorities.

11. I submit that as for as the crushing unit in the name and style of "M/s. SHREE NITHI STONE AND METAL" and "M/s. SHREE NITHI ENTERPRISES" the entire change in the ownership was taken place on 27.01.2021 and on and after 27.01.2021 the new firm took possession in the name of "M/s. ERODE MIINES" and running the crushing unit in S.F. No. 722, 723, 731, 735, 736, 737. Hence if any violations on running crushing units from 27.01.2021 without CTO or CTE I am in no way concerned or responsible for such lapse, if any, in the crushing units. The petitioner himself in the affidavit has accepted and reported that the ownership of the crushing unit has been changed and new partnership in the name of "M/s. ERODE MIINES" came in to existence with effect from 27.01.2021. Hence the original "M/s. SHREE NITHI STONE AND METAL" and "M/s. SHREE NITHI ENTERPRISES" have no binding over the irregularities reported or observed by the District Environmental Engineer, Tamilnadu Pollution Control Board or by the petitioner.

12. I submit to state that the petitioner in the affidavit has blamed the officials who have inspected and reported to the National Green Tribunal (S.Z) from the cadre of Village Administrative Officer of the concerned Village upto Revenue Divisional Officer, Dharapuram. Further the petitioner alleged that the Village Administrative Officer, Tahsildar, Kangeyam and Revenue Divisional Officer, Dharapuram have not taken any action on the complaint petition submitted on behalf of the surrounding three villages before the authorities. Since the matter has already been settled by the National Green Tribunal (S.Z) on 09.03.2022 in O.A No. 231/2021, repeated further complaints on the same issue does not warranted to cause one more inspection by the team originally constituted by the District Collector, Tirupur. Hence the allegation levelled in the affidavit may be ignored.

13. I submit that the petitioner has alleged the order of the National Green Tribunal (S.Z) stating that the judgement is partial and did not brought the facts on the functioning of the crushing unit and also the Stone quarry which has already been expired on 11.01.2022. It is not known how the National Green Tribunal (S.Z) has entertained such petition as Miscellaneous Application in the O.A No. 231/2021 on completion of trail and after judgement delivered.

  
26.07.2022

14. I submit to state that if at all the petitioner is not satisfied in the order passed by the National Green Tribunal (S.Z) then it is open to the petitioner to file an appeal petition before the National Green Tribunal, Principle Bench New Delhi seeking review of the judgement in O.A No. 231/2021 dated 09.03.2022 and pray for setting aside the judgement dated 09.03.2022 and to cause re-inspection by a Higher Forum Team of officials. Instead of doing so, the petitioner has filed the Miscellaneous Application for review in the National Green Tribunal (S.Z) which has passed the order for which review is sought for.

In the above circumstances it is submitted before the National Green Tribunal (S.Z) that the matter in O.A No. 231/2021 has already been settled by its judgement dated 09.03.2022 and opening of the same and to review before the same authority is not just and maintainable before law and hence it is prayed that the Miscellaneous Application filed by the petitioner in O.A No. 231/2021 may be dismissed and thus render justice.



26.07.2022

R.MANOHARAN

Place: KARUR

Date: 26.07.2022

5<sup>th</sup> Respondent of O.A. 231/2021 NGT (S.Z)

Details of enclosure list:

1. R.MANOHARAN Aadhaar Card for I.D proof -Photo Copy
2. Final order delivered by the National Green Tribunal (S.Z) in O.A 231/2021 dated 09.03.2022 -Online Copy
3. Proceeding order issued by the District Collector, Tirupur vide Rc No. 416/Mines/2016 dated 12.01.2017 -Photo Copy
4. The mining activity closed intimation letter to Competent Authorities dated 11.01.2022 -Photo Copy
5. The Sale intimation letter to Tamilnadu Pollution Control Board, Tirupur(North) ("M/s. SHREE NITHI STONE AND METAL" sold to "M/s. ERODE MIINES") dated 19.03.2022 and 22.07.2022 -Photo Copy
6. The Sale intimation letter to Tamilnadu Pollution Control Board, Tirupur(North) ("M/s. SHREE NITHI ENTERPRISES" sold to "M/s. ERODE MIINES") dated 19.03.2022 and 22.07.2022 -Photo Copy



இந்திய அரசாங்கம்  
Unique Identification Authority of India  
Government of India

பதிவேட்டு எண்/ Enrolment No.: 0000/00320/52933

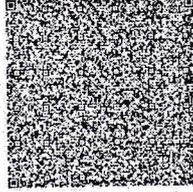
To  
மனோகரன் ரா  
Manoharan R  
S/O.Ramasamy  
1/284,k.n.garden  
Erode Main Road  
Athur Post  
Andankovil East  
Andankoil  
Karur Tamil Nadu - 639002  
9944425052

Download Date: 27/09/2016

Generation Date: 06/11/2016

Validity: unknown

Digitally signed by  
UNIQUE IDENTIFICATION  
AUTHORITY OF INDIA  
Date: 2016.11.06 12:12  
IST



QR Code with Photograph

உங்கள் ஆதார் எண் / Your Aadhaar No. :

3734 7762 8138

VID : 9176 7645 7774 0642

எனது ஆதார், எனது அடையாளம்



இந்திய அரசாங்கம்  
Government of India



மனோகரன் ரா  
Manoharan R  
பிறந்த நாள்/DOB: 03/05/1962  
ஆண்/ MALE

3734 7762 8138

VID : 9176 7645 7774 0642

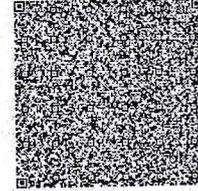
எனது ஆதார், எனது அடையாளம்



இந்திய அரசாங்கம்  
Unique Identification Authority of India

முகவரி:  
ராமசாமி, 1/284,கே.என்.கார்ட், ஈரோடு  
பிரதான ரோடு, ஆட்கோவில் போஸ்ட்,  
ஆண்டாங்கோவில் (கிழ்பாக்கம்), கரூர்,  
தமிழ் நாடு - 639002

Address:  
S/O.Ramasamy, 1/284,k.n.garden, Erode  
Main Road, Athur Post, Andankovil East,  
Karur,  
Tamil Nadu - 639002



QR Code with Photograph

3734 7762 8138

VID : 9176 7645 7774 0642



http://uidai.gov.in

www.aadhaar.gov.in

SELF ATTESTED  
*Manoharan R*  
26.07.2022

**Item No.11:**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

**Original Application No. 231 of 2021 (SZ)**

(Through Video Conference)

IN THE MATTER OF:

P.G. Sethuram (Letter Petition)

... Applicant(s)

**Versus**

1. The Chairman,  
Tamil Nadu Pollution Control Board,  
No. 76, Anna Salai, Guindy,  
Chennai, Tamil Nadu- 600032
2. Directorate of Geology and Mining,  
Rep by its Director,  
Alandur Road, Guindy Industrial Estate,  
Guindy, Chennai- 600032
3. State Environment Impact Assessment Authority Tamil Nadu,  
Rep by its Chairman,  
3<sup>rd</sup> Floor, Panagal Maaligai,  
No. 1 Jeenis Road, Saidapet,  
Chennai- 600015
4. The District Collector,  
Tiruppur District,  
Karuppa Gaundanpalayam,  
Tiruppur, Tamil Nadu-641604
5. Mr. R. Manoharan,  
Proprietrix-M/s Manoharan  
Rough Stone and Gravel Quarry,  
No. 1/284, K.N. Garden,  
Andankoil Keel Paagam,  
Attur post, Karur- 639 008

...Respondent(s)

**Date of hearing: 09.03.2022.**

**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**

**HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Appellant(s):

Mr. P.G. Sethuram, appeared in person

For Respondent(s):

Mr. Sai Sathya Jith for R1,

Dr.D. Shanmuganathan for R2 and R4  
Ms. M. Sumathi for R3  
Mr. S. Saravanan and Mr. M.Joseph Nihal Ravel  
for R5

**ORDER**

1. The above case has been suo motu registered by the Principal Bench as O.A. No.300 of 2021 on the basis of the letter received from the applicant by name Mr. P.G. Sethuram alleging illegal operation of a stone crusher – “Erode Mines” at survey No. 733/2, 734/2, Senapathipalayam Village, Kangayam Taluk, Tirupur District, Tamiilnadu, on agricultural land, in violation of environmental norms. According to the applicant, the said unit is functioning close to the residential houses, check dam, temples, etc. and causing damage to the environment.
2. The Principal Bench by order dated 11.11.2021 directed the State Pollution Control Board to look into the grievance and take remedial action in accordance with law and furnish an action taken report within two months before this Bench and transferred the case to this Bench for further consideration to be taken up on 14.02.2022.
3. After receipt of the matter, this Bench has re-numbered the case O.A. No. 231 of 2021 and taken up on 26.11.2021, after impleading the necessary official respondents and issued notice to the 3<sup>rd</sup> respondent and directed the District Collector as well as Pollution Control Board to file their independent reports and posted the case to 24.12.2021 for appearance of 3<sup>rd</sup> respondent, filing independent response and also for consideration of reports. On 24.12.2021, a 3<sup>rd</sup> party has filed I.A. No. 210 of 2021 to get themselves impleaded in the matter as he is one of the quarry/crusher owner in that area and this Tribunal allowed the application and impleaded them as additional 5<sup>th</sup> respondent.

4. This Tribunal had considered the action taken report submitted by Tamil Nadu Pollution Control Board signed by the officer on 23.12.2021, e-filed on 24.12.2021, extracted in Para 8 of the order which reads as follows:

**ACTION TAKEN REPORT OF TAMILNADU POLLUTION CONTROL BOARD SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE), CHENNAI IN THE MATTER OF ORIGINAL APPLICATION No. 231 OF 2021 (SZ), THIRU P.G. SETHURAM Vs THE CHAIRMAN, TAMILNADU POLLUTION CONTROL BOARD AND OTHERS, AS PER ORDER DATED 26th NOVEMBER 2021.**

**1. Background**

In the matter of Original application No. 231 of 2021, Thiru P.G. Sethuram Vs The Chairman, Tamil Nadu Pollution Control Board and others has passed an order dated 26.11.2021 to submit the report and filing their independent response to the Tribunal on or before 24.12.201.

In this regard, the District Collector, Tiruppur has constituted a committee for inspection vide Roc.925/2020/Mines, Dated: 10.12.2021 and the committee comprises of Revenue Divisional Officer, Dharapuram, District Environmental Engineer, Tamilnadu Pollution Control Board, Tiruppur North and Deputy Director of Geology and Mining, Tiruppur District. The committee members along with Tahsildar, Kangeyam, Assistant Environmental Engineer, TNPCB, Tiruppur North, Assistant Geologist, Tiruppur have inspected the following units on 15.12.2021.

i) M/s. R. Manoharan Rough Stone and Gravel Quarry, S.F. No. 733/2 & 734/2, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

ii) M/s. Shree Nithi Stone and Metal, S.F. No. 722/A, 723/A, 731/A, 733, 734 & 736/A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

iii) M/s. Shree Nithi Enterprises, S.F. No. 735/3A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

The detailed report is submitted is as follows:

**i) M/s. R. Manoharan Rough Stone and Gravel Quarry**

The unit of M/s. R. Manoharan Rough Stone and Gravel Quarry is located at

S.F. No. 733/2 & 734/2, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

**a) Consent Details:**

The unit has obtained Environmental Clearance from State Level Environmental Impact Assessment Authority, Tamil Nadu vide its Lr. No. SEIAATN/F.No.5891/1(a)/EC.No.3903/2016 Dated:18.11.2016 for Rough stone & Gravel quarry at S.F.No.733/2 and 734/2 with a lease extent of 3.25.0 hectares with the quantity of 2,78,721 m3 of rough stone, 4,830 m3 Gravel and 14,850 m3 of Weathered formation for the period of 5 Years. Further, the unit has obtained Consent to Operate (Direct) from the office vide Proc. No. F.1731TPN/RS/DEE/TNPCB/TPN/W&A/2017, Dated: 04.01.2017 with validity up to 31.03.2018 and subsequently renewed the consent up to 17.11.2022 vide this office proceedings dated: 04.08.2019. Earlier based on public complaint regarding unbearable blasting, the quarry was inspected on 19.02.2021 and the complaint was forwarded to

the Assistant Director, Department of Geology and Mines, Tiruppur for taking necessary action in this regard vide this office letter dated: 23.02.2021.

b) Inspection Report:

During the committee inspection on 15.12.2021, the following were observed:

- 1) The quarry was not in operation.
- 2) The unit has provided water sprinkler system to control the fugitive emission due to vehicle movement and it is in operable condition.
- 3) The unit has not provided the fencing around the quarry boundary.
- 4) The unit has not earmarked the quarrying area.

ii) **M/s. Shree Nithi Stone and Metal**

The unit of M/s. Shree Nithi Stone and Metal is located at S.F. No. 722/A, 723/A, 731/A, 733, 734 & 736/A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

a) Consent Details:

The unit has obtained Consent to Operate (Direct) from the office vide Proc. No. F.No. TPN0611/RS/DEE/TNPCB/TPN/W&A/2013, Dated: 05.10.2013 with validity up to 31.03.2014 and subsequently renewed the consent with validity up to 31.03.2022 for the following:

1. Product details: Blue Metal Jelly (1/4", 1/2", 3/4", 1 1/2" & Stone Powder) - 2000 Tons/Month.
2. Generation and disposal of sewage - 1.50 KLD through On Industry's Own Land.
3. Point source emission (Source - Control Measures):  
Jaw crusher - 2 Nos. - Enclosure water sprinkler.  
Vibrator - 2 Nos. - Enclosure water sprinkler.  
Powder section - Enclosure water sprinkler.

Earlier based on public complaint, the unit was inspected on 19.02.2021 and

a show cause notice was issued to the unit for operating the unit without providing adequate Air Pollution Control measures and without obtaining Consent for change of name and management. The unit was called for personal hearing on 04.05.2021 and the unit has not attended the personal hearing. Subsequently, the unit was inspected on the same day, i.e., 04.05.2021 and found that the unit has provided Air Pollution Control measures. Further, the unit has applied for Consent to Operate (Direct) in the name of M/s. Erode Mines through online. Based on the online application, the unit was inspected and the application was returned to the unit for want of particulars and to provide additional Air Pollution Control measures. The unit is yet to resubmit the application for change of name and management.

b) Inspection Details:

During the committee inspection on 15.12.2021, the following were observed:

- 1) The unit was not in operation. However, it was under operational condition.
- 2) The unit has provided the following Air Pollution Control measures and was under operational condition.

S.No	Point Source Emission	Pollution Measures provided	Control
1.	Jaw crusher - 2 Nos.	Enclosure Sprinkler	with Water
2.	Vibrator - 2 Nos.	Enclosure	with Water

		Sprinkler
3.	Powder section	Enclosure with Water Sprinkler
4.	Conveyors	Covered with hood arrangement
5.	Fugitive emission	Water sprinklers provided

3) The unit has provided water sprinkler system for loading and unloading area to control the fugitive emission.

4) The unit has developed green belt around the boundary of the unit.

iii) M/s. Shree Nithi Enterprises

M/s. Shree Nithi Enterprises is located at S.F. No. 735/3A, Senapathipalayam

Village, Kangeyam Taluk, Tiruppur District.

a) Consent Details:

The unit has obtained Consent to Operate (Direct) vide Proc. No. F.2174TPN/OS/DEE/TNPCCB/TPN/W&A/2017, Dated: 20.11.2017 with validity up to 31.03.2019 further the unit has

obtained Consent to Operate (Expansion-I) vide Proc. No. F.2174TPN/OS/DEE/TNPCCB/TPN/W&A/2020, Dated: 06.09.2020 with validity up to 31.03.2022 for the following:

1. Product details: Crushed stone sand - 3900 Tons/Month.

2. Generation and disposal of sewage - 0.40 KLD through Industry's Own Land.

3. Generation and disposal of trade effluent - 27.0 KLD with recycling for crushed stone sand washing.

4. Point source emission (Source - Control Measures):

Vertical shaft impactor (VSI Machine - 1 No.) - Enclosure with water sprinkling system.

Vibrator - 1 No. - Enclosure with water sprinkling system.

Conveyor belt - 6 Nos. - Enclosure with water sprinkling system.

D.G. Set 82.5 KVA - Acoustic enclosure with stack

Earlier, based on public complaint, the unit was inspected on 19.02.2021 and a show cause notice was issued to the unit for operating the unit without providing adequate Air Pollution Control measures and without obtaining Consent for change of name and management. The unit was called for personal hearing on 04.05.2021 and the unit has not attended the personal hearing. Subsequently, the unit was inspected on the same day i.e., 04.05.2021 and found that the unit has provided Air Pollution Control measures. Further, the unit has applied for Consent to Operate (Direct) in the name of M/s. Erode Mines (M Sand Unit) through online. Based on the online application, the unit was inspected and the application was returned to the unit for want of particulars and to provide additional Air Pollution Control measures. The unit is yet to resubmit the application for change of name and management.

b) Inspection Details:

During the committee inspection on 15.12.2021, the following were observed:

1) The unit was not in operation. However, it was under operational condition.

2) The unit has provided the following Air Pollution Control measures and were under operational condition:

S o n	Point Emission	Source	Pollution Measures provided	Control
1.	Vertical	Shaft	Enclosure with	Water

	Impactor (VSI Machine) – 1 No.	Sprinkler System
2.	Vibrator – 1 No.	Enclosure with Water Sprinkler System
3.	Conveyor Belt – 6 Nos.	Covered with hood arrangement
4.	D.G. Set – 82.5 KVA	Acoustic enclosure with stack

3) The unit has provided water sprinkler system for Haulage road and Loading and unloading point to control the fugitive emission.

4) The unit has developed green belt around the boundary of the unit.

Observations and Action taken by Tamil Nadu Pollution Control Board

1. The above three units have installed the Air Pollution Control measures as mentioned above and the Air Pollution Control measures are under operational condition.

2. The District Environmental Laboratory, Tamil Nadu Pollution Control Board, Tiruppur has been requested to conduct Ambient Air Quality/Ambient Noise Level Survey in and around the unit premises and in complainant's house to assess the performance the Air Pollution Control measures provided by the unit.

3. The unit has been instructed to develop green belt with thick canopy of local variety of trees all around the periphery of the unit premises.

4. The unit has been instructed to provide concrete/tar roads inside the unit premises with water sprinkler system wherever possible to control the fugitive emission.

5. The unit has been instructed to provide compound wall / wind net arrester for 15 feet height around the unit premises to control carryover of dust particle during heavy wind.

District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Tiruppur District

5. This Tribunal also considered the report filed by the District Collector dated 23.12.2021, e-filed on 24.12.2021 extracted in Para 9 of the order which reads as follows:

**REPORT FILED BY THE 6<sup>TH</sup> RESPONDENT**  
**DISTRICT COLLECTOR, TIRUPPUR.**

I, Dr. S.Vineeth, I.A.S., S/o Thiru.Sukumarpillai, Hindu  
aged about 38 years residing at Collector's Bungalow, Kumar Nagar,

Tiruppur -641606 working as District Collector, Tiruppur District do hereby solemnly affirm and sincerely state as follows:-

2) I am the 6<sup>th</sup> respondent herein and as such I am well acquainted with the facts and circumstances of the case from the available records.

3) In Order to comply with the orders of the Hon'ble National Green Tribunal dated 26.11.2021, I submit my report as follows:

4) It is most respectfully submitted that Thiru. N.S. Parthiban, S/o. N. Subramani, Mudiganam Post, Aravakurichi Taluk, Karur District was granted quarrying lease for Rough stone and Gravel, over an extent of 3.25.0 Hect. in patta lands comprised in S.F. nos. 733/2 (1.96.5) and 734/2 (1.28.5) of Senapathipalayam village, Kangeyam Taluk, Erode District for a period of 5 years from 14.08.2006 to 13.08.2011, vide Proceedings of the District Collector, Erode in R.c. No. 29164/2006/X-1 dated 14.08.2006 (as the subject area was under the jurisdiction of the erstwhile Erode District).

5) It is respectfully submitted that on expiry of the above lease, quarry lease was granted to Thiru. R. Manoharan, S/o. K.K. Ramasamy, 2/259, Reddipalayam, Andankoil Post, Karur District for quarrying and transportation of rough stone and gravel, over an extent of 3.25.0 Hect. in patta lands comprised in S.F. Nos. 733/2 and 734/2 of Senapathipalayam village, Kangeyam Taluk, Tiruppur District for a period of five years from 13.09.2011 to 12.09.2016 vide Proceedings of the District Collector, Tiruppur in R.c. No. 381/Mines/2011 dated 13.09.2011.

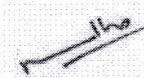
6) It is respectfully submitted that consequent to the expiry of the 2<sup>nd</sup> lease, Thiru. R. Manoharan, S/o. K.K. Ramasamy, 1/284, K.N. Thottam, Andankoil Keel Pagam, Athur Post, Karur District had been granted quarrying lease for Rough stone and Gravel, over an extent of 3.25.0 Hect. in patta lands comprised in S.F. nos. 733/2 (1.96.5) and 734/2 (1.28.5) of Senapathipalayam village, Kangeyam Taluk, Tiruppur District for a period of 5 years from 12.01.2017 to 11.01.2022 vide Proceedings of the District Collector, Tiruppur in R.c. No. 416/Mines/2016 dated 12.01.2017 after obtaining Environmental Clearance from the State Level Environment Impact Assessment Authority, Chennai Lr.No. SEIAATN/F.No.5891/1(a)/EC.No.3903 /2016 Dated:18.11.2016.

7) It is respectfully submitted that in pursuance to the orders of the Hon'ble National Green Tribunal, a committee comprising of (1).The Revenue Divisional Officer, Dharapuram, (2). The District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur (North) and (3) The Deputy Director, Geology and Mining, Tiruppur was constituted vide the District Collector, Tiruppur proceedings in R.c. No. 925/2021/Mines dated 10.12.2021 with a direction to inspect the subject area and to furnish a detailed report to the District Collector regarding the validity of the lease, siting criteria and also regarding allegations including environmental impacts made in the petition as ordered by the Hon'ble Green Tribunal.

8). It is respectfully submitted that the members of the committee inspected the subject area on 15.12.2021 and the District Environmental Engineer, Tiruppur North has submitted his individual

Page No : 3  
No. of Corns :

  
ASSISTANT GEOLOGIST  
Geology and Mining  
TIRUPPUR

  
DISTRICT COLLECTOR  
TIRUPPUR

report in R.c. No. F. NGT Case / O.A. No. 231/2021 (SZ) / DEE/ TNPCB / TPN/2021 dated 15.12.2021 as detailed below:-

**i) M/s. R. Manoharan Rough Stone and Gravel Quarry:**

The unit of M/s. R. Manoharan Rough Stone and Gravel Quarry is located at S.F. No. 733/2 & 734/2, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

The unit has obtained Environmental Clearance from State Level Environmental Impact Assessment Authority, Tamil Nadu vide its Lr.No. SEIAATN/F.No.5891/1(a)/EC.No.3903/2016 Dated:18.11.2016 for Rough stone & Gravel quarry at S.F.No.733/2 and 734/2 with a lease extent of 3.25.0 hectares with the quantity of 2,78,721 m<sup>3</sup> of rough stone, 4,830 m<sup>3</sup> Gravel and 14,850 m<sup>3</sup> of Weathered formation for the period of 5 Years. Further, the unit has obtained Consent to Operate (Direct) from the office vide Proc. No. F.1731TPN/RS/DEE/TNPCB/TPN /W&A/2017, Dated: 04.01.2017 with validity up to 31.03.2018 and subsequently renewed the consent up to 17.11.2022 vide this office proceedings dated: 04.08.2019.

During the committee inspection on 15.12.2021, the following were observed:

- 1) The quarry was not in operation.
- 2) The unit has provided water sprinkler system to control the fugitive emission due to vehicle movement and it is in operable condition.
- 3) The unit has not provided the fencing around the quarry boundary.
- 4) The unit has not earmarked the quarrying area.

Page No : 4  
No. of Corns :

  
ASSISTANT GEOLOGIST  
Geology and Mining  
TIRUPPUR

  
DISTRICT COLLECTOR  
TIRUPPUR

**ii) M/s. Shree Nithi Stone and Metal:**

The unit of M/s. Shree Nithi Stone and Metal is located at S.F. No. 722/A, 723/A, 731/A, 733, 734 & 736/A, Senapathipalayam Village, Kangayam Taluk, Tiruppur District.

The unit has obtained Consent to Operate (Direct) from the office vide Proc. No. F.No. TPN0611/RS/DEE/TNPCB/TPN/W&A/2013, Dated: 05.10.2013 with validity up to 31.03.2014 and subsequently renewed the consent with validity up to 31.03.2022 for the following:

1. Product details: Blue Metal Jelly (1/4", 1/2", 3/4", 1 1/2" & Stone Powder) - 2000 Tons/Month.
2. Generation and disposal of sewage - 1.50 KLD through On Industry's Own Land.
3. Point source emission (Source - Control Measures):  
Jaw crusher - 2 Nos. - Enclosure water sprinkler.  
Vibrator - 2 Nos. - Enclosure water sprinkler.  
Powder section - Enclosure water sprinkler.

Further, the unit was inspected on 19.02.2021 and a show cause notice was issued to the unit for operating the unit without obtaining Consent for change of name and management. Subsequently, the unit has applied for Consent to Operate (Direct) in the name of M/s. Erode Mines through online. Based on the online application, the unit was inspected and the application was returned to the unit for want of particulars and to provide adequate Air Pollution Control measures. Subsequently, the unit was inspected on 04.05.2021 and found that the unit has provided adequate Air Pollution Control measures. The unit is yet to resubmit the application for change of name and management.

During the committee inspection on 15.12.2021, the following were observed:

Page No : 5  
No. of Corns :

  
ASSISTANT GEOLOGIST  
Geology and Mining  
TIRUPPUR

  
DISTRICT COLLECTOR  
TIRUPPUR

- 1) The unit was not in operation. However, it was under operational condition.
- 2) The unit has provided the following Air Pollution Control measures and was under operational condition.
- 3)

S.No.	Point Source Emission	Pollution Control Measures provided
1)	Jaw crusher - 2 Nos.	Enclosure with Water Sprinkler
2)	Vibrator - 2 Nos.	Enclosure with Water Sprinkler
3)	Powder section	Enclosure with Water Sprinkler
4)	Conveyors	Covered with hood arrangement
5)	Fugitive emission	Water sprinklers provided

- 4) The unit has provided water sprinkler system for loading and unloading area to control the fugitive emission.
- 5) The unit has developed green belt around the boundary of the unit.

**iii) M/s. Shree Nithi Enterprises:**

M/s. Shree Nithi Enterprises is located at S.F. No. 735/3A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

The unit has obtained Consent to Operate (Direct) vide Proc. No. F.2174TPN/OS/DEE/TNPCB/TPN/W&A/2017, Dated: 20.11.2017 with validity up to 31.03.2019 further the unit has obtained Consent to Operate (Expansion-I) vide Proc. No. F.2174TPN/OS/DEE/TNPCB/TPN/W&A/ 2020, Dated: 06.09.2020 with validity up to 31.03.2022 for the following:

1. Product details: Crushed stone sand - 3900 Tons/Month.
2. Generation and disposal of sewage - 0.40 KLD through Industry's Own Land.

Page No : 6  
No. of Corns :

  
ASSISTANT GEOLOGIST  
Geology and Mining  
TIRUPPUR

  
DISTRICT COLLECTOR  
TIRUPPUR

S.No.	Point Source Emission	Pollution Control Measures provided
1)	Vertical Shaft Impactor (VSI Machine) - 1 No.	Enclosure with Water Sprinkling System.
2)	Vibrator - 1 No.	Enclosure with Water Sprinkling System.
3)	Conveyor Belt - 6 Nos.	Covered with hood arrangement
4)	D.G. Set - 82.5 KVA	Acoustic enclosure with stack

3) The unit has provided water sprinkler system for Haulage road and Loading and unloading point to control the fugitive emission.

4) The unit has developed green belt around the boundary of the unit".

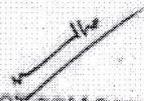
9) It is respectfully submitted that the Revenue Divisional Officer, Dharapuram and Deputy Director, Geology and Mining, Tiruppur have submitted their joint inspection report as detailed below:-

1.	Name of the lessee	:	Thiru.R.Manoharan, S/o. K.K. Ramasamy No.1/248,K.N. Garden, Andan kovil east, Karur, Tamil Nadu - 639 002.
2.	Taluk and Village	:	Kangeyam Taluk Senathipalayam village
3.	S.F.Nos and Extent in hecets.	:	S.F.Nos.733/2 and 734/2 3.25.0 hecets
4.	Classification	:	Patta lands
5.	Name of the Mineral	:	Rough Stone and Gravel
6.	Mining plan approval order, date, depth of quarrying and approved quantity	:	Approval order: Rc. No. 416/Mines/ 2016 dated 27.10.2016.

Page No : 8

No. of Corns :

  
ASSISTANT GEOLOGIST  
Geology and Mining  
TIRUPPUR

  
DISTRICT COLLECTOR  
TIRUPPUR

		Approved Quantity :	278721cbm of Rough stone, 4830 cbm Gravel and 14850 cbm of weathered formation
7.	Environmental clearance issued details and approved quantity	Order:	Lr.No. SEIAA-TN- /F.No.5891/1(a)/EC. No. 3903/2016 dt.18.11.2016
		Approved depth:	55 m
		Approved Quantity:	278721 cbm of Rough stone, 4830 cbm Gravel and 14850 cbm of weathered formation
8.	District Collector Proceedings No. and date of grant	:	Rc.No. 416/ 2016 dated 12.01.2017.
9.	Lease Period	:	12.01.2017 to 11.01.2022

10. Previous lease granted particulars if any in the subject area, Quantity removed and Seigniorage fee collected							
	Name of the lessee	S.F. Nos, extent (hects)	Proc. No and date	Lease Period	Approved mining plan/ Environment clearance if any	Quantity removed and transport permit issued (cbm)	Seigniorage fee collected in Rs.
1	N.S. Parthiban	733/2 734/2 3.25.0 Hect.	29164/ 2006/ x-1 dated 14.08.2006	14.08.2006 - 13.08.2011	-	Rough stone 10020 Gravel 1800	Rs. 367675/-
2	R. Manoharan	733/2 734/2 3.25.0 Hect.	381/Mines / 2011 dated 13.09.2011	13.09.2011 - 12.09.2016	-	Rough stone 37125 Gravel 3660	Rs. 1790100/-

Page No : 9  
No. of Corns :

  
ASSISTANT GEOLOGIST  
Geology and Mining  
TIRUPPUR

  
DISTRICT COLLECTOR  
TIRUPPUR

11. The details of permit issued during the current lease period:

Mineral	Quantity for which permit issued during the current lease period (in cubic meters)	Seigniorage Fees remitted in Rs.
Gravel	3330	Rs. 5233440/-
Rough stone	91362	

12. Field observations / violations detected:

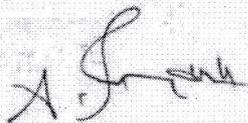
1. The lessee has not maintained safety distance of 7.5 meters to the adjoining patta lands on the eastern side.
2. The lessee has not maintained safety distance of 50 meters to the PAP canal passing through the lands in S.F. Nos. 733/1, 734/1 on the northern side.

Total quantity mined as per the sketch (in Cubic meter)		Total quantity for which transport permit obtained during all the three lease periods (in Cubic meter)		Stock available as per the sketch (in Cubic meter)		Balance quantity transported without valid transport permits (in Cubic meter)	
Rough stone	Gravel	Rough stone	Gravel	Rough stone	Gravel	Rough stone	Gravel
358403	51890	138507	8790	19653	13236	200243	29864

3. From the above table, it is revealed that, the lessee had quarried and transported 200243 cubic meters of rough stone and 29864 cubic meters of gravel excessively from the lease area without valid transport permit.

10) It is respectfully submitted that it is noted from the joint inspection report that the lessee has committed the following violations:-

Page No : 10  
No. of Corns :

  
ASSISTANT GEOLOGIST  
Geology and Mining  
TIRUPPUR

  
DISTRICT COLLECTOR  
TIRUPPUR

1. The lessee has not maintained safety distance of 7.5 meters to the adjoining patta lands on the eastern side.
2. The lessee has not maintained safety distance of 50 meters to the PAP canal passing through the lands in S.F. Nos. 733/1, 734/1 on the northern side.
3. The lessee had quarried and transported 200243 cubic meters of Rough Stone and 29864 cubic meters of Gravel excessively from the lease area without remitting necessary seigniorage charges to the Government and without valid transport permit.

11) It is most respectfully submitted that based on the joint inspection report, the Revenue Divisional Officer, Dharapuram has been directed to take action as per rule 36-A of the Tamil Nadu Minor Mineral Concession Rules, 1959 for levying penalty against the lessee Thiru. R. Manoharan, S/o. Ramasamy for having indulged in quarrying and transportation of 200243 cubic meter of Rough Stone and 29864 cubic meter of Gravel from the lease hold area without remitting necessary seigniorage charges to the Government vide District Collector letter in Rc.No.925/2020/Mines dated 21.12.2021.

12) It is submitted that the statute rule 36(5) (h) of the Tamil Nadu Minor Mineral Concession Rules, 1959 provides that, ***"in case of breach by the quarrying permit holder or quarrying lease holder or his transferee or assignee of any of these rules or of the conditions of the lease, the Director of Geology and Mining or the Chief Conservator of Forests, as the case may be, or the District Collector or the District Forest Officer, as the case may be, without prejudice to any other penalty which may be imposed in respect of such breach, may cancel the lease after granting an opportunity of hearing to the said person"***.

Page No : 11  
No. of Corns :

  
ASSISTANT GEOLOGIST  
Geology and Mining  
TIRUPPUR

  
DISTRICT COLLECTOR  
TIRUPPUR

13) It is most respectfully submitted that as envisaged under Rule 36 (5) (h) of the Tamil Nadu Minor Mineral Concession Rules, 1959, the lessee has been directed to appear before the District Collector on 29.12.2021 at 3.30 PM and to offer his explanation as to why action should not be taken for termination of quarry lease granted to him for the violations committed by him vide District Collector's Show Cause Notice in Rc.No.925/2020/Mines dated 21.12.2021.

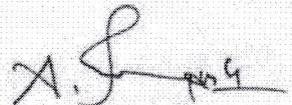
14) In the circumstances stated above, it most respectfully submitted that the Revenue Divisional Officer, Dharapuram has been directed to take action as per rule 36-A of the Tamil Nadu Minor Mineral Concession Rules, 1959 for levying penalty against the lessee for having indulged in quarrying and transportation of 200243 cubic meter of Rough Stone and 29864 cubic meter of Gravel from the lease hold area without remitting necessary seigniorage charges to the Government and action has also been initiated against the lessee for cancellation of quarry lease as per Rule 36 (5) (h) of the Tamil Nadu Minor Mineral Concession Rules, 1959.

In view of the above, it is therefore humbly prayed that this Hon'ble National Green Tribunal, Southern Zone, Chennai may be pleased to record the above mentioned facts and dispose of the application or pass such further order as this Hon'ble National Green Tribunal may deem fit and proper in the fact and circumstance of this case and thus justice.

Page No : 12<sup>th</sup>  
No. of Corns :

Sign :

Date : 23.12.2021

  
ASSISTANT GEOLOGIST  
Geology and Mining  
TIRUPPUR

  
DISTRICT COLLECTOR  
TIRUPPUR

**VERIFICATION**

I, Dr. S. Vineeth, I.A.S., Son of Thiru. Sukumarapillai, Hindu, aged about 38 years, residing at Collector's Bungalow, Kumar Nagar, Tiruppur 641 606 and do hereby declare that the aforesaid fact are true and correct to the best of my knowledge and information.

Sign :

Date : 28.12.2024

Page No : 13<sup>th</sup> and last page  
No. of Corns :

  
DISTRICT COLLECTOR  
TIRUPPUR

6. Thereafter, this Tribunal passed the following order:

10.The report submitted by the Pollution Control Board states that other tests will have to be conducted. Without getting that report, it cannot be said that the report is complete to ascertain nature of pollution, violation, if any, said to have been committed by the newly added 5th respondent who has come on record on his own further report is to be filed by Tamil Nadu Pollution Control Board.

11.District Collector as well as Mining Department are directed to file their independent response and the action taken, if there is any violation found with reference to the mining laws.

12.5th respondent is at liberty to file his independent response, as well as objection, if any, to the reports submitted by the District Collector and Pollution Control Board within 10 days. He is also at liberty to serve copy of the objection filed before this Tribunal to the District Collector as well as Pollution Control Board and they are directed to consider those objections also when they are filing their respective reports as directed by this Tribunal.

13.If the Mining Department has proposed to take any action, then they are directed to issue notice to the 5th respondent and after getting his objections and conducting proper hearing, pass appropriate orders in accordance with law as violation of mining rules will not be coming within the purview of this Tribunal, though excess mining (if any) done, imposition of environmental compensation can be considered by this Tribunal.

14.They are directed to submit their respective reports and complete the pleadings as directed on or before 28.01.2022 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

15.Registry is directed to communicate this order to the official respondents for their information and compliance of the directions.

16.The office is directed to check the cause title as there is some discrepancies in the cause title which has been served on the parties, on the basis of the which the rank of the respondents are mentioned by the respondents in the report submitted. If there is any defect from the side of the office, then they are directed to take steps to rectify the same immediately.

7. The case was posted to 28.01.2022 for appearance of 3rd respondent, completion of pleading, objections, if any, to the reports already filed by 5th respondent and consideration of further reports.

8. On 28.01.2022, this Tribunal had considered the report submitted by Tamil Nadu Pollution Control Board dated 27.01.2022, e-filed on the same date, extracted in Para 8 of the order which reads as follows:

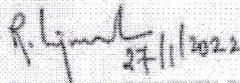
REPORT FILED ON BEHALF OF THE RESPONDENT –  
TAMILNADU POLLUTION CONTROL BOARD.

I, R. Rajamanickam, S/o. P.M.Ramasamy, Hindu, aged about 57 years, having my office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, and I am filing this Report on behalf of the 7<sup>th</sup> Respondent, Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per the records.

2. It is respectfully submitted that the in continuation to the Board's report dated 23.12.2021, e-filed on 24.12.2021, it was informed that

*"the District Environmental Engineer, TNPCB, Tiruppur has been requested to conduct Ambient Air Quality/Ambient Noise Level Surveyin and around the unit premises and in complainant's house to assess the performance the Air Pollution Control measures provided by the unit."*

  
27/1/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

3. It is respectfully submitted that in this regard, the DEE, Tiruppur conducted the Ambient Air Quality/Ambient Noise Level Survey on 12.01.2022 in and around the unit premises and in complainant's house to assess the performance of Air Pollution Control measures provided by the unit. During AAQ/ANL Survey the following were observed:

- i. The of unit of M/s. Shree Nithi Stone and Metal, S.F. No. 722/A, 723/A, 731/A, 733, 734 & 736/A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District and M/s. Shree Nithi Enterprises, S.F. No. 735/3A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District were under operation.
- ii. Both the units have provided the Air Pollution Control measures and all APC measures were under operation.
- iii. The unit of M/s. Manoharan Rough Stone and Gravel Quarry was not under operation.

The Reports of Ambient Air Quality / Ambient Noise Level Survey conducted are as follows:

**A. Report of Analysis of Ambient Air Quality Survey:**

The Ambient Air Quality Survey was conducted in 5 locations in and around the unit premises as follows:

Location No.	Location on top of the scaffolding near	Direction	Distance in meter
1.	Middle of Quarry & Crusher (North)	North	200

  
27/1/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.75, MOUNT SALAJ, CHENNAI-600 032.

2.	Quarry North East	North-East	150
3.	Crusher South	South	400
4.	M Sand West	West	400
5.	Complainant Mr.Prabhu Kumar's house.	North- West	500

The Report of Analysis is as follows:

S.No	Location on top of the Scaffolding near	Direction	Distance	Height from GL (m)	Pollutants Concentration (microgram/m <sup>3</sup> )			
					PM <sub>2.5</sub>	PM <sub>10</sub>	SO <sub>2</sub>	NO <sub>2</sub>
1.	Standards prescribed by the Board	N	200	2	60	100	80	80
	Middle of Quarry & Crusher (North)				39	70	10	17
2.	Standards prescribed by the Board	NE	150	2	60	100	80	80
	Quarry North East				-	61	7	18
3.	Standards prescribed by the Board	S	400	2	60	100	80	80
	Crusher South				-	75	11	15
4.	Standards prescribed by the Board	W	400	2	60	100	80	80
	M sand West				-	69	9	13
5.	Standards prescribed by the Board	NW	500	2	60	100	80	80
	Complainant Prabhu Kumar S/o. Muruges				-	50	7	16

*R. Jeyaraj*  
27/11/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAJ, CHENNAI-600 032.

**B. Report of Analysis of Ambient Noise Level Survey:**

The Ambient Noise Level Survey was also conducted in all the above mentioned 5 locations. The Report of Noise Level Monitoring is as follows:

S.No	Location Recorded Near	Duration	Distance	Direction	Sound Level – dB (A)	
					Standards Prescribed by the Board for residential zone	Leq
1.	Middle of Quarry & Crusher (North)	10	200	N	55	62.4
2.	Quarry North East	10	150	NE	55	59
3.	Crusher South	10	400	S	55	52.8
4.	M sand West	10	400	W	55	54.9
5.	Complainant Prabhu Kumar S/o. Murugesh	10	500	NW	55	44.8

\* As per the Noise Pollution (Regulation and Control) Rules, 2000 any person can make complaint, if the noise level exceeds the Ambient noise standards by 10 dB (A) or more.

Based on the Report of Analysis of Ambient Air Quality/Ambient Noise Level Survey, the following are submitted:

- i) The Ambient Air Quality Survey conducted in all the above 5 locations for the parameters such as PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>2</sub> & NO<sub>2</sub> are within the prescribed limit for Rural and Other area.
- ii) The Ambient Noise Level in locations 1 & 2 are 62.4 and 59 dB (A), which is more than the tolerance limit of 55 dB (A) prescribed for Noise Level in Residential area in

  
27/11/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD  
No.75, MOUNT SALAI, CHENNAI-600 032.

day time.

- iii) The Ambient Noise Level in locations 3&4 are 52.8 and 54.9 dB (A), which is less than the tolerance limit of 55 dB (A) prescribed for Noise Level in Residential area in day time.
- iv) The Ambient Noise Level in location 5, i.e., the Complainant Mr.Prabhu Kumar, S/o. Murugesh residence is 44.8 dB (A), which is less than the tolerance limit of 55 dB (A) prescribed for Noise Level in Residential area in day time.

4. It is respectfully submitted that the following instructions were issued to the unit M/s. Shree Nithi Stone & Metal, Tiruppur and M/s.Shree Nithi Enterprises, Tiruppur vide DEE, Tiruppur's Lr.No. F.No.TPN0611/DEE/TNPCB/TPN/2022 Dated 24.01.2022 and F.No.TPN2646/ DEE/TNPCB/TPN/2022 Dated 24.01.2022 respectively:

- i. The unit shall install Flow Meter in the outlet of raw watercollection tank for the machineries of both Crusher and M Sand unit and Water Sprinkler arrangements to mitigate the dust emission.
- ii. The unit shall develop green belt with thick canopy of local variety of trees all around the periphery of the unit premises.
- iii. The unit shall provide concrete/tar roads inside the unit premises with water sprinkler system wherever

  
27/1/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.75, MOUNT SALAI, CHENNAI-600 032.

possible to control the fugitive emission.

- iv. The unit shall provide compound wall / wind net arrester for 15 feet height around the unit premises to control carryover of dust particle during heavy wind.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

  
27/11/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.  
**BEFORE ME**

**VERIFICATION**

I, R. Rajamanickam, S/o. P.M. Ramasamy, Working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

  
27/11/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

9. The District Collector also produced certain documents which included the copy of the proceedings of the District Collector, Tiruppur District in R.C. No. 381/Mines/2011 dated 13.09.2011, Copy of the Environmental Clearance (EC) issued by the State Level Impact Assessment Authority (SEIAA) , Chennai in R.C. No. SEIAA/F.No.5891/1 (a)/ EC. No. 3903/2016 Dated: 18.11.2016, the copy of the proceedings of the District Collector, Tiruppur in R.C. No. 416/Mines/2016, Copy of the District Environmental Engineer, Tiruppur North letter in R.C. No. F. NGT Case/O.A. No. 231/2021 (SZ)/DEE/TNPCB/TPN/2021 dated 15.12.2021,

Joint Inspection report of the Revenue Divisional Officer, Dharapuram and Deputy Director, Geology and Mining, Tiruppur dated 17.12.2021, Copy of the letter of the District Collector, Tiruppur District vide R.C. No. 925/2020/Mines Dated: 21.12.2021 and Copy of the show cause notice issued by the District Collector, Tiruppur in R.C. No. 925/2020/Mines Dated: 21.12.2021 for consideration of this Tribunal.

10. Thereafter, the Tribunal passed the following order:

10. It is seen from the Joint Committee report that excess mining said to have been done by the 5<sup>th</sup> respondent and also show cause notice has been issued in this regard by the District Collector and the enquiry is in progress. The applicant who appeared in person submitted that the details mentioned in the report are not correct.

11. The learned counsel appearing for Tamil Nadu Pollution Control Board (TNPCB) submitted that as per the guidelines issued by the Tamil Nadu Pollution Control Board vide B.P. No. 04/2004 dated 02.07.2004, siting criteria has been provided in respect of crusher units.

12. The applicant who appeared in person wanted some time for producing certain documents to show that the report submitted by the Tamil Nadu Pollution Control Board (TNPCB), regarding the siting criteria and the conduct of the 5<sup>th</sup> respondent unit and also wanted to file objection to the report filed by the District Collector as well as the Tamil Nadu Pollution Control Board.

11. The case was posted to 14.02.2022 to enable the applicant to file their objections, if any, to the report and produce necessary documents. Thereafter the matter was taken up on 22.02.2022 and when the applicant wanted to appear through Counsel, then we directed the applicant to take steps to pay necessary Court fee as required under the National Green Tribunal Act, 2010 and posted the case to 25.02.2022 for consideration of reports, hearing and taking steps.

12. In the meantime, the Learned Counsel proposed to appear for the applicant filed a memo stating that his engagement has been withdrawn by the applicant and applicant also filed a memo stating that he intended to appear in person only. On 25.02.2022 the case was adjourned to today by notification.

13. The applicant filed a replication statement for the counter filed by the respondents. He had only reiterated what was stated in the Environmental Clearance granted and also the proceedings already taken on the basis of the orders issued by this Tribunal.
14. Heard the applicant, who appeared in person and also the Learned Counsel for the official respondents and the party respondent. Though, the applicant had a case that the ground water level in that area had been depleted on account of the operation of the quarry there was no acceptable data produced before this Tribunal in support of that case.
15. Further, it was also submitted by the Learned Counsel for the 5<sup>th</sup> respondent that on the basis of the show cause notice issued regarding the excess mining, he entered appearance before the authority and filed their objections and after hearing, the authorities had imposed a compensation of Rs. 9,36,70,429/- on 13.01.2022 and the case has been challenged by the 5<sup>th</sup> respondent before the District Collector and the appeal is pending.
16. Learned Counsel appearing for the 5<sup>th</sup> respondent also submitted that quarry license expired on 11.01.2022 and they are not doing quarrying operation. As regards the crusher is concerned, the permission granted is valid till 30.03.2022 and the crusher is also not functioning at present.
17. It is also seen from the reports that the 5<sup>th</sup> respondent is not operating the unit at present. But the applicant who appeared in person submitted that the unit is still functioning. Since, action has been taken by the authorities in respect of excess mining independently, we feel that the same can be proceeded with by the authorities and come to its logical conclusions in accordance with law. As regards the allegation of operation of unit by the 5<sup>th</sup> respondent, we feel that giving direction to the District Collector, Pollution Control Board and the Mining Department to have periodical

inspection of the unit and if there is any violation found, then directing them to take appropriate action will be sufficient and that will meet ends of justice.

18. So the application is disposed of as follows:

- i. Since, it is seen from the report submitted by the District Collector that some proceedings has been initiated against the 5<sup>th</sup> respondent for excess mining and also understood from the submission made by the Learned Counsel for the 5<sup>th</sup> respondent that an amount of Rs. 9,36,70,429/- has been imposed as compensation for excess mining by proceedings dated 13.01.2022 which was under challenge before the District Collector by filing an appeal, we feel that no further direction in this regard is required and the District Collector is directed to expedite the disposal of that appeal strictly in accordance with law.
- ii. After the disposal of the appeal, the District Collector is directed to take appropriate steps for recovery of the amount if the appeal is dismissed and if the appeal ends against the 5<sup>th</sup> respondent, his right to challenge the same before appropriate authority is left open.
- iii. If the 5<sup>th</sup> respondent is doing any unauthorised quarrying, then the District Collector is directed to take appropriate action against the 5<sup>th</sup> respondent for doing unauthorised quarrying and initiate necessary proceeding in this regard against him in accordance with law.
- iv. Once the crusher unit starts operations during the period of validity of permission granted and if any, pollution is caused on account of the operation, then the applicant is at liberty to approach the Pollution Control Board regarding the pollution aspect and in case

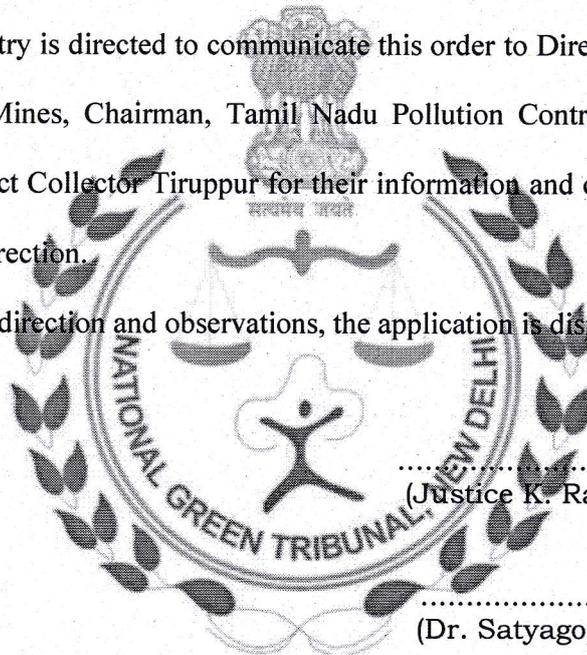
any complaint is received, then the Pollution Control Board is directed to inspect the unit and if there is any violation is found, they are directed to take action against the 5<sup>th</sup> respondent in accordance with law.

v. The right of the applicant to approach this Tribunal in future, in case of any pollution caused on account of the activities of the 5<sup>th</sup> respondent is also left open.

vi. Considering the circumstances, the parties are directed to bear their respective costs in the application.

vii. Registry is directed to communicate this order to Director, Geology and Mines, Chairman, Tamil Nadu Pollution Control Board and District Collector Tiruppur for their information and compliance of the direction.

19. With above direction and observations, the application is disposed of.



.....J.M.  
(Justice K. Ramakrishnan)

.....E.M.  
(Dr. Satyagopal Korlapati)

O.A. No.231/2021(SZ)  
22<sup>nd</sup> February, 2022. (AM)

திருப்பூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணை

பிறப்பிப்பு: திருமதி. ச. ஜெயந்தி, இ.ஆ.ப.,

ந.க. 416 / கனிமம் / 2016

நாள். 12.01.2017.

பொருள்: கனிமங்களும் குவாரிகளும் - திருப்பூர் மாவட்டம் - காங்கயம் வட்டம் - சேனாபதிபாளையம் கிராமம் - புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பட்டா நிலப்பரப்பிலிருந்து - சாதாரண கற்கள் / கிராவல் மண் வெட்டி எடுக்க திரு. ஆர். மனோகரன் என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் விதி 19 (1) மற்றும் 20-ன்படி 5 ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

- பார்வை:
1. திரு. ஆர். மனோகரன், த/பெ. ராமசாமி என்பவரின் குவாரி குத்தகை உரிமம் வழங்கக் கோரும் மனு நாள்: 21.7.2016.
  2. காங்கயம் வட்டாட்சியர் கடிதம் ந.க. 4400 / 2016 / அ2 நாள்: 22.9.2016.
  3. தாராபுரம் வருவாய் கோட்டாட்சியர் (பொ) அவர்களின் கடிதம் ந.க. 2389 / 2016 / ஆ நாள்: 13.10.2016.
  4. திருப்பூர், புவியியல் மற்றும் சுரங்கத்துறை துணை இயக்குநரின் புலத்தணிக்கை அறிக்கை நாள்: 22.10.2016.
  5. இவ்வலுவக கடிதம் இதே எண் நாள்: 25.10.2016. (விண்ணப்பதாரருக்கு குவாரி உரிமம் வழங்க முடிவு செய்யப்பட்ட பகுதியை (Precise Area) தெரிவித்து அனுப்பப்பட்ட கடிதம்).
  6. உறுப்பினர் செயலர், மாநில அளவிலான சுற்றுச்சூழல் செயல் மதிப்பீட்டு அதிகார அமைப்பு, தமிழ்நாடு, (State Level Environment Impact Assessment Authority) (SEIAA) தமிழ்நாடு, சென்னை-18. கடிதம் எண். Lr.No.SEIAA, TN/F.No. 5891 / 1(a) / EC. No. 3903 / 2016 dated: 18.11.2016.
  7. தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம், திருப்பூர் வடக்கு Proceeding No. F. 1731 TPN / RS / DEE / TNPCB / TPN / A & W / 2016 dated 04.01.2017.

உத்தரவு:-

கரூர் மாவட்டம், ஆத்தூர் அஞ்சல், ஆண்டாங்கோவில் கீழ்பாகம், 1/284, கே.என். தோட்டம் என்ற முகவரியில் வசிக்கும் திரு. ராமசாமி மகன் ஆர். மனோகரன் என்பவர்

SELF ATTESTED  
  
26.01.2017

காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பட்டா நிலப்பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் வெட்டியெடுக்க குவாரி குத்தகை உரிமம் வழங்கக் கோரி பார்வை 1ல் காணும் விண்ணப்பத்தினை சமர்ப்பித்துள்ளார். இவ்விண்ணப்பதாரர் விண்ணப்பக் கட்டணமாக ரூ. 1500/- ஐ அரசு கணக்கில் செலுத்தி அசல் சலாணை தனது விண்ணப்பத்துடன் இணைத்து சமர்ப்பித்துள்ளார். இவ்விண்ணப்பத்தின் மீது உரிய நில இருப்பு அறிக்கை வழங்கக் கோரி வருவாய் கோட்டாட்சியர், தாராபுரம் அவர்களை கோரப்பட்டது.

2. அதன்படி, தாராபுரம் வருவாய் கோட்டாட்சியர் சம்பந்தப்பட்ட புலத்தினை தணிக்கை செய்து அறிக்கை அனுப்புமாறு காங்கயம் வட்டாட்சியரை கேட்டுக் கொண்டதற்கிணங்க, மேற்படி புலத்தினை தணிக்கை செய்த காங்கயம் வட்டாட்சியர் பார்வை 2-ல் காணும் கடிதத்தில், கற்குவாரி குத்தகை உரிமம் வழங்க கோரும் புலத்திலிருந்து 300 மீட்டர் சுற்றளவில் ஆட்சேபணைக்குரிய கட்டுமானங்கள், வீடுகள் ஏதுமில்லை எனத் தெரிவித்து குத்தகை உரிமம் வழங்க தனது பரிந்துரை அறிக்கையை வருவாய் கோட்டாட்சியருக்கு அனுப்பி வைத்துள்ளார்.

3. மேற்படி வட்டாட்சியர் அறிக்கையினை பெற்று தாராபுரம் வருவாய் கோட்டாட்சியர் அவர்கள் சம்பந்தப்பட்ட புலத்தினை தணிக்கை செய்து, பார்வை 3-ல் கண்டவாறு தனது நில இருப்பு அறிக்கையினை சமர்ப்பித்துள்ளார். அவர் தனது அறிக்கையில்,

“காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 மற்றும் 734/2 ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்புள்ள பூமியானது மேற்படி கிராம பட்டா எண். 2014-ன்படியும், வெள்ளகோயில் சார் பதிவாளர் அலுவலக கிரைய ஆவண எண். 262 / 2011 நாள்: 24.11.2011-ன்படியும், மனுதாரருக்கு தனித்துப் பாத்தியப்பட்டு, நாளதுவரை மனுதாரரின் அனுபவத்தில் உள்ளது எனவும், மேற்படி பூமியில் மனுதாரர் பெயரில் ஏற்கனவே திருப்பூர் மாவட்ட ஆட்சியரின் செயல்முறை ஆணை ந.க. 381 / கனிமம் / 2011 நாள்: 13.09.2011-ன்படி 13.9.2011 முதல் 12.9.2016 வரை ஐந்தாண்டுகளுக்கு குத்தகை உரிமம் பெற்று குவாரிப்பணி செய்து வந்துள்ளார் எனவும், மேற்படி குவாரியின் உரிம காலம் 12.9.2016 உடன் முடிவடைந்தது எனவும் தெரிவித்துள்ளார்.

மேலும், பிரஸ்தாப புலத்தில் குவாரி உரிமம் வழங்குவது தொடர்பாக, மேற்படி கிராமத்தில் அ1 விளம்பரம் செய்யப்பட்டதில், பொதுமக்களிடமிருந்து ஆட்சேபணைகள் ஏதும் வரப்பெறவில்லை எனவும், குத்தகை உரிமம் வழங்கக் கோரும் புலமானது கீழ்பவாணி மற்றும் பரம்பிக்குளம் ஆழியாறு பாசனத் திட்டம் மற்றும் நீராதாரங்கள் மூலம் பாசனம்

SELF ATTESTED  
  
26.07.2022

பெறும் பூமி அல்ல எனவும், நில ஒப்படை, பூமிதானம், நிலச்சீர்திருத்தம், நிலமெடுப்பு போன்ற இனங்களுக்கு உட்பட்டது அல்ல எனவும், பிரஸ்தாப புலத்திலிருந்து 300 மீ சுற்றளவிற்குள் ஊர் நத்தமோ, இதர குடியிருப்புகளோ, அங்கீகரிக்கப்பட்ட அரசு கட்டிடங்களோ, புராதனச் சின்னங்கள் ஏதுமில்லை எனவும், பிரஸ்தாப புலத்தில் குறைந்த மற்றும் உயர் அழுத்த மின்பாதைகள் ஏதும் செல்லவில்லை எனவும், பிரஸ்தாப புலத்தின் எல்லைகள் வரையறுக்கப்பட்டு எல்லைக் கற்கள் நடப்பட்டுள்ளன” எனவும் தெரிவித்து, மனுதாரருக்கு காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்பில் மட்டும் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க குவாரி குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை அறிக்கை சமர்ப்பித்துள்ளார்.

4. இதனைத் தொடர்ந்து, இப்புலத்தினை தணிக்கை செய்துள்ள துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, திருப்பூர் பார்வை 4-ல் காணும் கடிதத்தில் தனது அறிக்கையினை சமர்ப்பித்துள்ளார். அவர் தனது அறிக்கையில் பின்வரும் விபரங்களை தெரிவித்துள்ளார்.

குத்தகை உரிமம் கோரும் புல எண். 733/2 மற்றும் 734/2 ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் ஆனது பட்டா எண். 2014-ன்படி மனுதாரர் திரு. மனோகரன் என்பவர் பெயரில் தனிப்பட்டவாக தாக்கலாகியுள்ளது எனவும், இதன் மூலம் விண்ணப்பதாரருக்கு கல்குவாரி குத்தகை கோர விண்ணப்பப் புலத்தில் உரிமை உள்ளது எனவும், திருப்பூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணை ந.க. 381 / கனிமம் / 2011 நாள்: 13.9.2011-ன்படி 13.9.2011 முதல் 12.9.2016 வரை குத்தகை உரிமம் வழங்கப்பட்டு, குத்தகை உரிமம் முடிவுற்றுள்ளது எனவும் தெரிவித்துள்ளார்.

மேலும், விண்ணப்பப் புலத்தில் பூமியின் மேல்மட்டத்திலிருந்து 2 மீ வரை கிராவல் மண் படிவுகளும், அதனைத் தொடர்ந்து 3 மீ ஆழம் வரை சிதைவுப் பாறைகளும், அதனை அடுத்து சார்னோகைட் வகையைச் சார்ந்த பாறை அமைவுகளும் காணப்படுகின்றன எனவும், மேற்படி பாறைகளில் அமையப்பெற்ற குறுக்கு நெடுக்கான பாறைப் பிளவுகளினால் மேற்படி பாறையை மெருகூட்டி பளிங்குகற்களாக தயாரித்து ஏற்றுமதி செய்ய தரமானதாக இல்லை எனவும், இதற்கு மாறாக மேற்படி கற்களானது கட்டிடம் மற்றும் சாலைப்பணிக்கு பயன்படும் கட்டுக்கற்கள், ஜல்லிக்கற்கள் மற்றும் வேலிக்கற்கள் செய்ய ஏற்றதாக உள்ளது எனவும் தனது அறிக்கையில் குறிப்பிட்டுள்ளார்.

குத்தகை உரிமம் வழங்கக் கோரும் புலத்திலிருந்து 300 மீட்டர் சுற்றளவிற்குள் அரசால் அங்கீகரிக்கப்பட்ட வீட்டு மனைகளோ, கட்டிடங்களோ இல்லை எனவும், 50 மீட்டர் சுற்றளவில் நீர்நிலைகள், மயானங்கள், கோவில் போன்ற புராதன சின்னங்கள் ஏதும்

SELF AMERSED  
  
 26.07.2022

இல்லை எனவும், விண்ணப்பப் புலத்தின் வடக்கு எல்லைக்கு இணையாக 20 மீ தூரம் தள்ளி பி.ஏ.பி. வாய்க்கால் செல்கிறது எனவும், இதனைத் தவிர வேறு நிலையான அமைவுகள் ஏதுமில்லை எனவும், குத்தகை கோரும் புலத்தில் ஏற்கனவே குவாரி செய்த பள்ளங்கள் காணப்படுகின்றன எனவும், மேற்படி பள்ளங்களில் பரப்பு மற்றும் வெட்டியெடுக்கப்பட்ட கனிமங்களின் கனபரிமாணம் ஆகியவற்றை துணை இயக்குநர் (சுரங்கம்) அவர்களால் ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டத்திலிருந்து எடுத்துக் கொள்ளலாம் எனவும் தெரிவித்து, சில சிறப்பு நிபந்தனைகளின் பேரில், மனுதாரர் திரு. ஆர். மனோகரன், த/பெ. கே.கே. ராமசாமி என்பவருக்கு காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்பிற்கு சாதாரண கற்கள் மற்றும் கிராவல் வெட்டியெடுத்துக் கொள்ள தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959ன் விதி 19 (1) மற்றும் 20-ன்படி 5 (ஐந்து) ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை செய்து துணை இயக்குநர், புலியியல் மற்றும் சுரங்கத்துறை அறிக்கை சமர்ப்பித்துள்ளார்.

5. மேற்கண்ட தணிக்கை அலுவலர்களின் பரிந்துரை அறிக்கைகளை ஏற்று, காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பட்டா நிலப்பரப்பு குவாரி குத்தகை உரிமம் வழங்க முடிவு செய்யப்பட்ட பகுதி (Precise Area) என அறிவிக்கப்பட்டு விண்ணப்பத்தாரர் திரு. ஆர். மனோகரன் என்பவருக்கு சுரங்க திட்டம் தயாரித்து சமர்ப்பிக்கும்படி பார்வை 5-ல் காணும் கடிதத்தின்படி கேட்டுக் கொள்ளப்பட்டது.

6. அதன்படி, மனுதாரர் திரு. மனோகரன் என்பவர் துணை இயக்குநர் (கனிமம்), திருப்பூர் அவர்களால் ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டத்தினையும், மாநில அளவிலான சுற்றுச்சூழல் செயல் மதிப்பீட்டு அதிகார அமைப்பு (State Level Environment Impact Assessment Authority) (SEIAA) துறையினரிடமிருந்து பெறப்பட்ட தடையின்மை சான்றினையும், இவ்வலுவலகத்தில் பார்வை 6-ல் கண்டவாறு சமர்ப்பித்துள்ளார்.

7. மேற்காணும் கற்குவாரி குத்தகை உரிமம் வழங்கக் கோரும் பகுதிக்கு வழங்கப்பட்டுள்ள சுற்றுச்சூழல் பாதிப்பின்மை சான்றில் தெரிவிக்கப்பட்டுள்ள நிபந்தனைகளின்படி, திருப்பூர் மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசுக் கட்டுப்பாட்டு வாரியம், திருப்பூர் வடக்கு அவர்களிடமிருந்து பெறப்பட்ட Consent to Operate ஒப்புதலை விண்ணப்பதாரர் பார்வை 7-ல் காணும் கடிதத்தின் மூலம் இவ்வலுவலகத்தில் சமர்ப்பித்துள்ளார்.

SELF ATTESTED  
  
 26.07.2022

எனவே, வட்டாட்சியர், காங்கயம், வருவாய் கோட்டாட்சியர், தாராபுரம் மற்றும் துணை இயக்குநர் (கனிமம்), திருப்பூர் ஆகியோரின் புலத்தணிக்கை மற்றும் பரிந்துரை அறிக்கைகளின்படியும் குவாரி உரிமம் வழங்க முடிவு செய்யப்பட்ட பர்ப்பான காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பட்டா நிலப்பரப்பிற்கு மாநில சுற்றுச்சூழல் செயல்மதிப்பீட்டு அதிகார அமைப்பு (State level Environment Impact Assessment Authority) (SEIAA) தமிழ்நாடு, சென்னை-15 வழங்கியுள்ள சுற்றுச்சூழல் பாதிப்பின்மை சான்று மற்றும் திருப்பூர் வடக்கு மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசுக் கட்டுப்பாட்டு வாரியம் அவர்களிடமிருந்து மேற்படி புலத்தில் குவாரிப் பணி தொடங்கி நடத்திட வழங்கப்பட்ட ஒப்புதல் சான்று ஆகியவற்றை ஏற்றும், இவ்விண்ணப்பத்தாரர் திரு. ஆர். மனோகரன், த/பெ. கே.கே. ராமசாமி என்பவருக்கு காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பட்டா நிலப்பரப்பில் சாதாரண கற்கள் / கிராவல் மண் வெட்டியெடுத்துக் கொள்ள தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் விதி 19(1) மற்றும் 20-ன்படி குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான 12.01.2017 முதல் 11.01.2022 வரை 5 (ஐந்து) ஆண்டுகளுக்கு கீழ்காணும் நிபந்தனைகளுடன் குவாரி குத்தகை உரிமம் வழங்கி ஆணை பிறப்பிக்கப்படுகிறது:-

நிபந்தனைகள்:-

1. மாநில சுற்றுச்சூழல் செயல் மதிப்பீட்டு அதிகார அமைப்பு (SEIAA) மற்றும் தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம் ஆகிய துறைகள் வழங்கியுள்ள சுற்றுச்சூழல் தடையின்மை சான்றுகளில் தெரிவிக்கப்பட்டுள்ள அனைத்து நிபந்தனைகளையும் முறையாக பின்பற்றி கல் மற்றும் கிராவல் குவாரி செய்யப்பட வேண்டும்.
2. குத்தகை ஒப்பந்த பத்திரம் நிறைவேற்றப்படும் நாள் குவாரி பணி தொடங்கப்படும் முதல் நாளாக கருதப்பட்டு அன்றைய தினத்திலிருந்து 5 ஆண்டுகளுக்கு மட்டுமே SEIAA வழங்கிய தடையின்மை சான்று செல்லத்தக்கது. அதன்பின்னர் குவாரிப்பணி செய்ய மீண்டும் SEIAA ஒப்புதல் பெற வேண்டும்.
3. குத்தகைத்தாரர் தனது குத்தகைக்காலத்தில் அருகில் உள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு யாதொரு சேதமுமின்றி முறையாக குவாரிப்பணி செய்ய வேண்டும்.
4. குத்தகைப் புலத்தின் வடக்கு எல்லைக்கு இணையாக 20 மீ தூரத்தில் செல்லும் பி.ஏ.பி. வாய்க்காலுக்கு எவ்வித சேதமும் ஏற்படாமல் பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.
5. குத்தகைக்காலத்தில் கைத்துளைப்பான் கருவி கொண்டு பாறைகளை துளையிட்டும், மிதமான வெடிபொருள் பயன்படுத்தியும், பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமுமின்றி விதிமுறைகளின் படி குவாரிப்பணி செய்ய வேண்டும்.

SELF ASSESSED  
  
 26.07.2022

6. குவாரித் தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய Mettalliferrous Mines, விதிகளின்படி அகலமானதும், பாதுகாப்பானதுமான Benches அமைத்து பாதுகாப்பான முறையில் குவாரிக்குள் வாகனங்கள் சென்றுவரவும் மற்றும் குவாரி தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்தும் குவாரிப்பணி செய்ய வேண்டும்.
7. உரிமம் வழங்கக் கோரும் குவாரிக்கு தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய சுற்றுச் சூழல் பொறியாளர் வழங்கியுள்ள ஒப்புதல் கடிதத்தில் தெரிவித்துள்ள அனைத்து நிபந்தனைகளையும் மிகச் சரியாக பின்பற்றி குவாரிப்பணி செய்திடல் வேண்டும்.
8. இக்குவாரிக்கு தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய சுற்றுச் சூழல் பொறியாளர் வழங்கியுள்ள ஒப்புதல் கடிதம் 31.3.2018 வரை மட்டுமே செல்லத்தக்கது. குவாரி உரிம காலமான 5 ஆண்டுகளிலும் இவ்வொப்புதல் செல்லுபடியாகும் காலம் முடிவடையும் முன்னரே மீண்டும் புதுப்பித்து தொடர்ந்து தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய ஒப்புதல் நடைமுறையில் இருக்கும்படி வைத்துக் கொள்ள வேண்டும். மாவட்ட சுற்றுச்சூழல் பொறியாளர் ஒப்புதலை புதுப்பித்து சமர்ப்பிக்கத் தவறும் பட்சத்தில் இக்குவாரிக்கு நடைச்சீட்டு வழங்குவதை நிறுத்தி வைக்க நடவடிக்கை மேற்கொள்ளப்படும்.

(ஓம்)... ச. ஜெயந்தி,  
மாவட்ட ஆட்சியர்,  
திருப்பூர்.

// உண்மை நகல் / உத்தரவுப்படி //

மாவட்ட ஆட்சியருக்காக,  
திருப்பூர்.

பெறுநர்

திரு. ஆர். மனோகரன்,  
த/பெ. கே.கே. ராமசாமி,  
1/284, கே.என். தோட்டம்,  
ஆண்டாங்கோவில் கீழ் பாகம்,  
ஆத்தூர் அஞ்சல், கரூர் - 639 008.

நகல்:-

1. சார் ஆட்சியர், தாராபுரம்.
2. வட்டாட்சியர், காங்கயம்.
3. கிராம நிர்வாக அலுவலர், சேனாபதிபாளையம்.

SELF ATTESTED

  
26.07.2022

திருப்பூர்  
11.01.2022

அனுப்புநர்:-

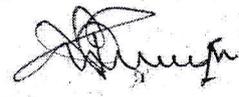
R.மனோகரன்  
த/பெ.க.க.ராமசாமி  
நெ.1/284, K.N.தோட்டம்,  
ஈரோடு மெயின்ரோடு,  
ஆண்டாங்கோயில் கீழ்பாகம் கிராமம்,  
ஆத்தூர் அஞ்சல், மண்மங்கலம் வட்டம்,  
கரூர் மாவட்டம்.

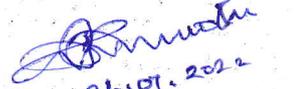
பெறுநர்:-

உயர்திரு. மாவட்ட ஆட்சித் தலைவர் அவர்கள்,  
மாவட்ட ஆட்சியர் அலுவலக வளாகம்,  
திருப்பூர் மாவட்டம்.  
திருப்பூர்.

ஐயா,

பொருள்:- கனிமங்களும் குவாரிகளும் - சிறுவகை கனிமங்கள் -  
சாதாரண கல் மற்றும் கிராவல் - திருப்பூர் மாவட்டம் -  
காங்கேயம் வட்டம் - சேனாபதிபாளையம் - புல  
எண்கள்.733/2 (ஹெக்.1.96.5) மற்றும் 734/2 (ஹெக்.1.28.5)  
மொத்தம் ஹெக்.3.25.0 பட்டா நிலங்களில் சாதாரண  
கல் மற்றும் கிராவல் எடுக்க குத்தகை உரிமம் 5 (ஐந்து)  
ஆண்டுகளுக்கு வழங்கப்பட்டது - 11.01.2022-ல் குத்தகை  
உரிமம் நிறைவடைந்தது - கல் உடைக்கும் பணி  
11.01.2022 உடன் நிறுத்தப்பட்டது குறித்து தகவல்  
தெரிவிப்பது தொடர்பாக.

  
11.01.2022

SELF ATTESTED  
  
26.01.2022

பார்வை:- திருப்பூர் மாவட்ட ஆட்சித் தலைவரின் செயல்முறை  
ஆணைகள் ந.க.எண்.416/கனிமம்/2016, நாள்:12.01.2017.

\*\*\*

பார்வையில் கண்டுள்ள திருப்பூர் மாவட்ட ஆட்சித் தலைவரின் செயல்முறை ஆணைகளின் மீது தங்களது கவனத்தை ஈர்க்க வேண்டுகிறேன்.

2) பார்வையில் குறிப்பிட்டுள்ள செயல்முறை ஆணைகளின் வாயிலாக திருப்பூர் மாவட்டம், காங்கேயம் வட்டம், சேனாபதிபாளையம் கிராமப் புல எண்கள்.733/2 (1.96.5 ஹெக்டேர்) மற்றும் 734/2 (1.28.5 ஹெக்டேர்)-ல் மொத்தம் 3.25.0 ஹெக்டேர் பரப்பளவுள்ள பட்டா நிலங்களில் சாதாரண கற்கள் (ROUGH STONE & GRAVEL) கிராவல் மண் வெட்டி எடுக்க 5 (ஐந்து) ஆண்டுகளுக்கு தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959, விதி எண்கள் 19(1) மற்றும் 20-ன்கீழ் குத்தகை உரிமம் வழங்கப்பட்டது. குத்தகை ஒப்பந்தப் பத்திரம் 12.01.2017-ல் மாவட்ட ஆட்சித் தலைவருடன் நிறைவேற்றப்பட்டு குத்தகை காலம் 12.01.2017 முதல் 11.01.2022 வரை நடைமுறையில் இருந்து வந்தது. மேற்படி குத்தகை காலம் 11.01.2022 உடன் நிறைவடைந்துவிட்டது.

3) பார்வையில் கண்டுள்ள செயல்முறை ஆணைகளின்படி எனக்கு சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டி எடுக்க வழங்கப்பட்ட குத்தகை உரிமம் 11.01.2022-ல் நிறைவடைந்துவிட்டதால் மேற்படி புல எண்கள் 733/2 மற்றும் 734/2 ஆகியவற்றில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டி எடுக்கும் பணியானது 12.01.2022 முதல் நிறுத்தப்பட்டுவிட்டது. விதிகளின்படி குத்தகை உரிமம் வழங்கப்பட்ட பகுதிகளில் குத்தகை உரிம



11.01.2022

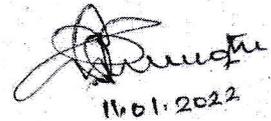
SELF ATTESTED

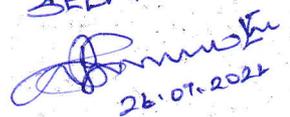
  
26.01.2022

காலம் நிறைவடைந்தபின் குவாரிப்பணி மேற்கொள்ளக்கூடாது என்பதால் மேற்படி புல எண்களின் மொத்தப் பரப்பான 3.25.0 ஹெக்டேர் பரப்பளவுள்ள பட்டா நிலங்களில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டி எடுப்பது 12.01.2022 முதல் நிறுத்தப்பட்டுவிட்டது என்பதை தங்களின் மேலான பார்வைக்கும் அலுவலக ஆவணங்களிலும் பதிவு செய்வதற்கும் பணிவுடன் தெரிவித்துக் கொள்கிறேன்.

4) எனக்கு 12.01.2017 முதல் 11.01.2022 வரை குத்தகை உரிமம் வழங்கப்பட்ட புல எண்கள் 733/2 மற்றும் 734/2 ஆகியவற்றிற்கு அருகில் "ஈரோடு மைன்ஸ்" (ERODE MINES) என்ற பெயரில் ஜல்லி கற்கள் மற்றும் எம்-சாண்ட் (M-SAND) தயாரிக்கும் தொழிற்சாலை இயங்கி வருகிறது. புல எண்கள் 733/2 மற்றும் 734/2ல் குத்தகை உரிமம் பெற்ற நான் கரூர் மாவட்டத்தில் வசித்து வருவதால் மேற்படி புல எண்களில் குத்தகை காலம் நிறைவுற்று தங்களுக்கு தகவல் தெரிவித்தபின் வேறு நபர்கள் தகுந்த அனுமதியின்றி சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டி எடுத்தால் அதைக் கண்காணித்து தடுத்து நிறுத்த இயலாத சூழ்நிலையில் உள்ளேன்.

5) எனவே குத்தகை காலம் 11.01.2022-ல் நிறைவடைந்தநிலையில் மேற்படி புல எண்கள் 733/2 மற்றும் 734/2ல் அருகில் உள்ள கிரசர் உரிமையாளர் மற்றும் வேறு நபர்கள் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டி எடுக்க முற்பட்டால் அதை தடுத்து நிறுத்த சம்மந்தப்பட்ட கிராம

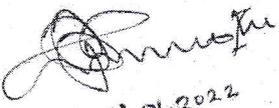
  
11.01.2022

SELF ATTESTED  
  
26.07.2021

நிர்வாக அலுவலகம் மற்றும் இதர வருவாய்துறை அலுவலர்களுக்கு தகுந்த உத்தரவு / அறிவுரை வழங்குமாறு பணிவுடன் கேட்டுக் கொள்வதுடன் 11.01.2022க்குபின்னர் மேற்படி புல எண்களில் சாதாரணக் கற்கள் மற்றும் கிராவல் மண் வெட்டி எடுத்தாலோ, எடுத்துச் சென்றாலோ பட்டாதாரர் என்றமுறையில் அதற்கு நான் பொறுப்பேற்க இயலாது என்பதையும் பணிவுடன் தெரிவித்துக் கொள்கிறேன்.

6) மேலும் குத்தகை உரிமம் நிறைவுற்றதை தெரிவிக்கும்வகையில் மேற்படி புல எண்களில் உள்ள கற்குழிகளின் முகப்பில் "கற்கள் வெட்டி எடுக்க வழங்கப்பட்ட குத்தகை உரிமம் 11.01.2022-ல் நிறைவுபெற்றதால் குவாரிப்பணிகள் நிறுத்தப்பட்டுவிட்டது. யாரும் அத்துமீறி மேற்படி புல எண்களில் கற்கள் மற்றும் கிராவல் மண் எடுக்கக்கூடாது" என்ற அறிவிப்புப் பலகையினை நிறுவியுள்ளேன் என்றும், அதன்பின்னர் மேற்படி புல எண்களில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டி எடுக்கப்பட்டால் கருரில் வசிக்கும் மேற்படி புல எண்களின் பட்டாதாரர் என்றமுறையில் எனக்கும், கற்கள் வெட்டி எடுக்கப்படுவதற்கும் எந்தவிதமான சம்மந்தமும் இல்லை என்பதையும் தங்கள் மேலான கவனத்திற்கு சமர்ப்பிக்கிறேன்.

எனவே திருப்பூர் மாவட்டம், காங்கேயம் வட்டம், சேனாபதிபாளைய கிராமப் புல எண்கள் 733/2 மற்றும் 734/2ல் 3.25.0 ஹெக்டேர் பட்டா நிலங்களில் சாதாரண கள் மற்றும் கிராவல் மண் வெட்டி எடுக்கப்பட்ட குத்தகை காலம்



11.01.2022

SELF ATTESTED

  
26.01.2022



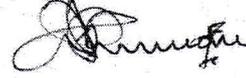
### அறிவிப்பு

புல எண்கள் 733/2, 734/2 க்கான  
பொது எடுக்க வழங்கப்பட்ட குத்தகை  
உரிமம் 11.01.2022 க் நிறைவு பெற்றதால்  
குவாரியஸ்கள் நிறுத்தப்பட்டது.  
எனவே யாரும் அத்தூறிய மேற்படி  
புல எண்களில் கற்கள் மற்றும் கிராவல்  
மண் எடுக்கக் கூடாது.

..5..

11.01.2022-ல் நிறைவுற்றதால் கல் உடைக்கும் பணி 12.01.2022 முதல் நிறுத்தப்பட்டுவிட்டது என்பதை தெரிவித்து மேற்படி விபரத்தை மாவட்ட ஆட்சித் தலைவர் அலுவலக ஆவணங்கள் மற்றும் சேனாதிபதிபாளைய கிராம நிர்வாக அலுவலக ஆவணங்கள், காங்கேயம் வட்டாட்சியர் அலுவலக ஆவணங்கள் ஆகியவற்றில் உரிய பதிவுகளை மேற்கொண்டு மேற்படி புல எண்களில் 12.01.2022 முதல் யாரும் கற்கள் வெட்டி எடுக்காமல் கண்காணிக்க உரிய நடவடிக்கைகளை மேற்கொள்ளுமாறு பணிவுடன் கேட்டுக் கொள்கிறேன்.

இப்படிக்கு,  
தங்கள் உண்மையுள்ள,



11.01.2022

நகல்

- 1) உயர்திரு. வருவாய் கோட்டாட்சியர் அவர்கள்,  
தாராபுரம் வருவாய் கோட்ட அலுவலகம்,  
தாராபுரம், திருப்பூர் மாவட்டம்.
- 2) உயர்திரு. துணை இயக்குநர் அவர்கள்,  
புவியியல் மற்றும் சுரங்கத்துறை  
திருப்பூர் மாவட்ட ஆட்சியர் அலுவலக வளாகம்,  
திருப்பூர் மாவட்டம்.
- 3) உயர்திரு. வருவாய் வட்டாட்சியர் அவர்கள்,  
காங்கேயம் வருவாய் வட்டாட்சியர் அலுவலகம்,  
காங்கேயம் வட்டம்,  
காங்கேயம், திருப்பூர் மாவட்டம்

SELF ATTESTED



25.01.2022

..6..

- 4) உயர்திரு. கிராம நிர்வாக அலுவலர் அவர்கள்,  
சேனாதிபதிபாளையம் வருவாய் கிராமம்,  
காங்கேயம் வட்டம்,  
திருப்பூர் மாவட்டம்.
- 5) உயர்திரு. திருப்பூர் மாவட்ட காவல்துறை கண்காணிப்பாளர் அவர்கள்,  
காவல்துறை கண்காணிப்பாளர் அலுவலகம்,  
திருப்பூர், திருப்பூர் மாவட்டம்.
- 6) உயர்திரு. காவல்துறை ஆய்வாளர் அவர்கள்,  
வெள்ளகோவில் காவல்நிலையம்,  
வெள்ளகோவில், திருப்பூர் மாவட்டம்.

SELF-ATTENDED  
  
26.07.2022

आर०पी०-54  
R.P.-54

**भारतीय डाक विभाग**  
**DEPARTMENT OF POSTS, INDIA**  
**प्राप्ति स्वीकृति/ACKNOWLEDGEMENT**

रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ

Received Registered Letter/Parcel \_\_\_\_\_

क्रमांक/No.	तारीख/Dated	का/of
-------------	-------------	-------

\* बीमे का मूल्य रुपयों में \_\_\_\_\_

\* Insured for Rupees \_\_\_\_\_

पाने वाले Addressed to \_\_\_\_\_

को/On \_\_\_\_\_

हस्ताक्षर और नाम/Signature and Name

\* अनावश्यक को काट दिया जाए  
Strike out if not relevant

वितरण डाकघर की तारीख-मोहर  
Date Stamp of office of delivery

हस्ताक्षर और नाम/Signature and Name

आर०पी०-54  
R.P.-54

**भारतीय डाक विभाग**  
**DEPARTMENT OF POSTS, INDIA**  
**प्राप्ति स्वीकृति/ACKNOWLEDGEMENT**

रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ

Received Registered Letter/Parcel \_\_\_\_\_

क्रमांक/No.	तारीख/Dated	का/of
-------------	-------------	-------

\* बीमे का मूल्य रुपयों में \_\_\_\_\_

\* Insured for Rupees \_\_\_\_\_

पाने वाले Addressed to \_\_\_\_\_

को/On \_\_\_\_\_

हस्ताक्षर और नाम/Signature and Name

\* अनावश्यक को काट दिया जाए  
Strike out if not relevant

वितरण डाकघर की तारीख-मोहर  
Date Stamp of office of delivery

हस्ताक्षर और नाम/Signature and Name

SELF ATTESTED

*[Signature]*  
26.07.2024

आर०पी०-54  
R.P.-54

# भारतीय डाक विभाग

DEPARTMENT OF POSTS, INDIA

प्राप्ति स्वीकृति/ACKNOWLEDGEMENT

\* अनावश्यक को काट दिया जाए  
\* Strike out if not relevant

रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ

Received Registered Letter/Parcel

क्रमांक/No.	तारीख/Dated	का/of
-------------	-------------	-------

\* बीमे का मूल्य रुपयों में \_\_\_\_\_

\* Insured for Rupees रुपयों 500

पाने वाले Addressed to श्री. राजेश कुमार शर्मा, आर.पी.ओ. कार्यालय, दिल्ली

को/On श्री. राजेश कुमार शर्मा, आर.पी.ओ. कार्यालय, दिल्ली

वितरण डाकघर की तारीख-मोहर  
Date Stamp of office of delivery

हस्ताक्षर और नाम/Signature and Name



आर०पी०-54  
R.P.-54

# भारतीय डाक विभाग

DEPARTMENT OF POSTS, INDIA

प्राप्ति स्वीकृति/ACKNOWLEDGEMENT

\* अनावश्यक को काट दिया जाए  
\* Strike out if not relevant

रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ

Received Registered Letter/Parcel

क्रमांक/No.	तारीख/Dated	का/of
-------------	-------------	-------

\* बीमे का मूल्य रुपयों में \_\_\_\_\_

\* Insured for Rupees रुपयों 500

पाने वाले Addressed to श्री. राजेश कुमार शर्मा, आर.पी.ओ. कार्यालय, दिल्ली

को/On श्री. राजेश कुमार शर्मा, आर.पी.ओ. कार्यालय, दिल्ली

वितरण डाकघर की तारीख-मोहर  
Date Stamp of office of delivery

हस्ताक्षर और नाम/Signature and Name

श्री. राजेश कुमार शर्मा  
आर.पी.ओ. कार्यालय, दिल्ली

SELF ATTESTED  
[Signature]  
26.07.2022

आर०पी०-54  
R.P.-54

# भारतीय डाक विभाग

DEPARTMENT OF POSTS, INDIA

प्राप्ति स्वीकृति/ACKNOWLEDGEMENT

रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ

Received Registered Letter/Parcel

क्रमांक/No.	तारीख/Dated	का/of

\* बीमे का मूल्य रुपयों में \_\_\_\_\_

\* Insured for Rupees 20000/-

पाने वाले श्रीमान श्री राजेश कुमार शर्मा निवासी श्री 10/10

Addressed to श्रीमान श्री राजेश कुमार शर्मा निवासी श्री 10/10

को/On श्रीमान श्री राजेश कुमार शर्मा निवासी श्री 10/10

अनावश्यक को काट दिया जाए  
Strike out if not relevant

वितरण डाकघर की तारीख-मोहर  
Date Stamp of office of delivery

13.1.22  
हस्ताक्षर और नाम/Signature and Name  
23, G...  
...

आर०पी०-54  
R.P.-54

# भारतीय डाक विभाग

DEPARTMENT OF POSTS, INDIA

प्राप्ति स्वीकृति/ACKNOWLEDGEMENT

रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ

Received Registered Letter/Parcel

क्रमांक/No.	तारीख/Dated	का/of

\* बीमे का मूल्य रुपयों में \_\_\_\_\_

\* Insured for Rupees 20000/-

पाने वाले श्रीमान श्री राजेश कुमार शर्मा निवासी श्री 10/10

Addressed to श्रीमान श्री राजेश कुमार शर्मा निवासी श्री 10/10

को/On श्रीमान श्री राजेश कुमार शर्मा निवासी श्री 10/10

अनावश्यक को काट दिया जाए  
Strike out if not relevant

वितरण डाकघर की तारीख-मोहर  
Date Stamp of office of delivery

THAPAL SECTION  
DISTRICT POLICE OFFICE,  
TIRUPPUR DISTRICT

SELF ATTESTED  
[Signature]  
26.07.2022

आर०पी०-54  
R.P.-54

# भारतीय डाक विभाग

DEPARTMENT OF POSTS, INDIA

प्राप्ति स्वीकृति/ACKNOWLEDGEMENT

अनावश्यक को काट दिया जाए  
Strike out if not relevant

रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ

Received Registered Letter/Parcel

क्रमांक/No.	तारीख/Dated	का/of
-------------	-------------	-------

\* बीमे का मूल्य रुपयों में

\* Insured for Rupees 2000 इरु

बाले-वाले கனகசப்தகர சிபிபாளன் சிவாசன்

Addressed to சுவாமிநாதகொயில் கனகசப்தகர சிவாசன்

को/On கிளிபித்தர் லாஜாட்டி

दिल्ली/डाकघर की तारीख-मोहर  
Date Stamp of office of delivery

13/01/22

(P. P. S. Siva)  
हस्ताक्षर और नाम/Signature and Name

(Signature)  
26.07.2022

To

The District Environmental Engineer  
Tamilnadu Pollution Control Board  
Tiruppur North, II Floor  
Kumaran Commercial Complex  
Kumaran Road, Tiruppur 641 601

Dear Sir,

**Karur dated 22/07/2022**

Sub : TNPC Board – Industries-Issue/Renewal of consent order under the Water (P &CP) Act, 1974 as amended and Air (P&CP) Act, 1981 as amended-Particulars requested-To apply through online-reg.

Ref : 1) Your Lr.no.F.TPN0611/OS/DEE/TNPCB/TPN/2022 dated 13/06/2022  
2) Our Lr dated 19/03/2022 intimating Sale of the Unit

\*\*\*

Kind attention is invited to the reference 2 cited above (Copy enclosed) wherein we have intimated the sale of the Unit to **M/s ERODE MINES** and we are not in obligation to renew the Consent Order under the Water (P&CP) Act, 1974.

Again we remind and request that since the Unit is sold, the consent order is to be applied/renewed by M/s Erode Mines only and we are not liable to renew the same.

Kindly note the above change and do the needful.

If M/s Erode Mines apply for the Consent to operate, the same may be **dealt with separately** and at any point of time the Erode Mines shall not function in our name and style based on the Consent to Establishment and Consent to Operate obtained earlier.

Yours faithfully,



(R MANOHARAN)  
PROPRIETOR

SELF ATTESTED



26.07.2022

आर०पी०-54  
R.P.-54

भारतीय डाक विभाग  
DEPARTMENT OF POSTS, INDIA  
प्राप्ति स्वीकृति/ACKNOWLEDGEMENT

अनावश्यक को काट दिया जाए  
Strike out if not relevant

रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ

Received Registered Letter/Parcel

क्रमांक/No.	तारीख/Dated	का/of
-------------	-------------	-------

\* बीमे का मूल्य रुपयों में THE DISTRICT ENVIRONMENTAL ET.

Insured for Rupees TAMILNADU POLLUTION CONTROL BOARD  
TIRUPPUR NORTH II FLOOR

Addressed to KUMARAN COMMERCIAL COMPLEX  
KUMARAN ROAD

को/On TIRUPPUR - 641 601

वितरण डाकघर की तारीख-मोहर  
Date Stamp of office of delivery

हस्ताक्षर और नाम/Signature and Name

SELF ATTESTED

*[Signature]*  
26.07.2021

To

The District Environmental Engineer  
Tamilnadu Pollution Control Board  
Tiruppur North, II Floor  
Kumaran Commercial Complex  
Kumaran Road, Tiruppur 641 601

Dear Sir,

**Karur dated 19/03/2022**

Sub : Consent To Operate Order dated 22/09/2020 – Request for cancellation of the Order-reg.

Ref : 1) Your Proceedings No: F.0471TPN/RS/DEE/TNPCB/TPN/A/ 2020 dated 22/09/2020;  
&  
2) Your Proceedings No: F.0471TPN/RS/DEE/TNPCB/TPN/W/ 2020 dated 22/09/2020;

\*\*\*

Kind attention is invited to the reference cited wherein Consent to Operate was issued in favour of M/s Shreenithi Stone and Metal , S.F.No:722/A,723/A,731/A & 736/A, Senapathypalayam, Kangeyam Taluk, Tiruppur District for a period of two year ending on 31.03.2022.

We wish to inform that our Unit "M/s SHREENITHI STONE & METAL" was sold to "M/s ERODE MINES" during the validity of the Consent to Operate. The sale includes both Unit and the Land and as on date M/s Shreenithi Stone & Metal do not have any right either on the stone crushing activities or the land in which the Unit is established. ( Copy of Sale Deed Document No : 403/2021 & 404/2021 dated 27.01.2021 enclosed).

In view of the above, we request that the Consent to Operate order issued in our favour with validity up to 31/03/2022 need not be renewed in our favour.

If M/s Erode Mines apply for the Consent to Operate, the same may be dealt with separately and at any point of time the Erode Mines shall not function in our name and style based on the Consent to Establishment and Consent to Operate obtained earlier.

Yours faithfully,



(R MANOHARAN)  
PROPRIETOR

SELF ATTESTED  
  
26.07.2022

To

736/A, Velappanayakkan Valasu, Vellakovil - 683 111. Tiruppur (Dt.)  
Cell : 99444 25052, 98946 26062 E-mail : snb.metal@gmail.com

आर०पी०-54  
R.P.-54

भारतीय डाक विभाग  
DEPARTMENT OF POSTS, INDIA  
प्राप्ति स्वीकृति/ACKNOWLEDGEMENT

रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ  
Received Registered Letter/Parcel

क्रमांक/No.	तारीख/Dated	का/of
-------------	-------------	-------

\* बीमे का मूल्य रुपयों में THE DISTRICT ENVIRONMENTAL E.  
\* Insured for Rupees TAMALNADU POLLUTION CONTROL Bord,  
पाने वाले TIRUPPUR NORTH,

Addressed to II FLOOR KUMARAN COMMERCIAL COMPLEX,  
KUMARAN ROAD

को/On TIRUPPUR - 641 601

अनावश्यक को काट दिया जाए  
Strike out if not relevant

दिले गए डाकघर की तारीख-मोहर  
Date Stamp of office of delivery

हस्ताक्षर और नाम  
Signature and Name

SELF ATTESTED

*[Signature]*

26.01.2022



To

The District Environmental Engineer  
Tamilnadu Pollution Control Board  
Tiruppur North, II Floor  
Kumaran Commercial Complex  
Kumaran Road, Tiruppur 641 601

Dear Sir,

**Karur dated 22/07/2022**

Sub : TNPC Board – Industries-Issue/Renewal of consent order under the Water (P &CP) Act, 1974 as amended and Air (P&CP) Act, 1981 as amended-Particulars requested-To apply through online-reg.

Ref : 1) Your Lr.no.F.TPN2646/OS/DEE/TNPCB/TPN/2022 dated 24/06/2022  
2) Our Lr dated 19/03/2022 intimating Sale of the Unit

\*\*\*

Kind attention is invited to the reference 2 cited above (Copy enclosed) wherein we have intimated the sale of the Unit to **M/s ERODE MINES**" and we are not in obligation to renew the Consent Order under the Water (P&CP) Act, 1974.

Again we remind and request that since the Unit is sold, the consent order is to be applied/renewed by M/s Erode Mines only and we are not liable to renew the same.

Kindly note the above change and do the needful.

If M/s Erode Mines apply for the Consent to operate, the same may be **dealt with separately** and at any point of time the Erode Mines shall not function in our name and style based on the Consent to Establishment and Consent to Operate obtained earlier.

Yours faithfully,

(M SELVARANI)  
PROPRIETRIX

SELF ATTESTED

  
26.07.2022

आर०पी०-54  
R.P.-54

## भारतीय डाक विभाग

DEPARTMENT OF POSTS, INDIA

प्राप्ति स्वीकृति/ACKNOWLEDGEMENT

\* अनावश्यक को काट दिया जाए  
\* Strike out if not relevant

रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ

Received Registered Letter/Parcel

क्रमांक/No.	तारीख/Dated	का/of
-------------	-------------	-------

\* बीमे का मूल्य रुपयों में THE DISTRICT ENVIRONMENTAL EN

\* Insured for Rupees TAMIL NADU POLLUTION CONTROL BOARD,

पाने का है TIRUPPUR NORTH II FLOOR

Addressed to KUMARAN COMMERCIAL COMPLEX

KUMARAN ROAD

को/On TIRUPPUR - 641 601.

वितरण डाकघर की तारीख-मोहर  
Date Stamp of office of delivery

हस्ताक्षर और नाम/Signature and Name

SELF ATTESTED

M. Selvi

26.07.2022

**Shree Nithi**  
**Enterprises**

The District Environmental Engineer  
Tamilnadu Pollution Control Board  
Tiruppur North, II Floor  
Kumaran Commercial Complex  
Kumaran Road, Tiruppur 641 601

Dear Sir,

Karur dated 19/03/2022

Sub : Consent To Operate Order dated 06/09/2020 – Request for cancellation of the Order-reg.

Ref : 1) Your Proceedings No:F.2174TPN/OS/DEE/TNPCB/TPN/A/2020 dated 06/09/2020

&

2) Your Proceedings No: F.2174TPN/OS/DEE/TNPCB/TPN/W/2020 dated 06/09/2020;

\*\*\*

Kind attention is invited to the reference cited wherein Consent to Operate was issued in favour of M/s Shreenithi Enterprises , S.F.No:735/3A, Senapathypalayam, Kangeyam Taluk, Tiruppur District for a period of two year ending on 31.03.2022.

We wish to inform that our Unit "M/s SHREENITHI ENTERPRISES" was sold to "M/s ERODE MINES" during the validity of the Consent to Operate. The sale includes both Unit and the Land and as on date M/s Shreenithi Enterprises do not have any right either on the manufacturing of M Sand or the land in which the Unit is established. (Copy of Sale Deed Document No : 405/2021 & 406/2021 dated 27.01.2021 enclosed).

In view of the above, we request that the Consent to Operate order issued in our favour with validity up to 31/03/2022 need not be renewed in our favour.

If M/s Erode Mines apply for the Consent to Operate, the same may be dealt with separately and at any point of time the Erode Mines shall not function in our name and style based on the Consent to Establishment and Consent to Operate obtained earlier.

Yours faithfully,



(M SELVARANI)  
PROPRIETRIX

SELF ATTESTED

  
26.07.2022

आर०पी०-54  
R.P.-54

भारतीय डाक विभाग  
DEPARTMENT OF POSTS, INDIA  
प्राप्ति स्वीकृति/ACKNOWLEDGEMENT

\* अनावश्यक को काट दिया जाए  
Strike out if not relevant

रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ  
Received Registered Letter/Parcel

क्रमांक/No.	तारीख/Dated	का/of
-------------	-------------	-------

\* बीमे का मूल्य रुपयों में THE DISTRICT ENVIRONMENTAL Ev.  
Insured for Rupees TAMIL NADU POLLUTION CONTROL Bd  
पिन कोड TIRUPPUR NORTH

Addressed to 11 FLOOR KUMARAN COMMERCIAL COPLX  
KUMARAN ROAD

को/On TIRUPPUR - 641 601.

वितरण डाकघर की तारीख-मोहर  
Date Stamp of office of delivery

हस्ताक्षर और नाम/Signature and Name



SELF ATTACHED

*Mr. Selva*  
26/07/2022